

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 524/2025

ANUGHRA NARAYAN SINGH

...APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

EMAIL-bhanwar09jadon@gmail.com

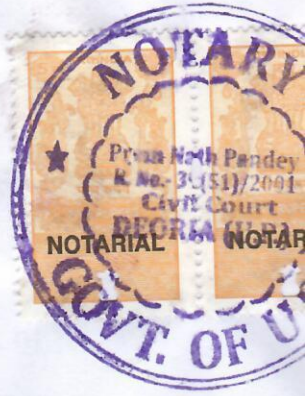
PHONE NO.-7838248353

Date: 18.04.2026

Place: Noida

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 524/2025



ANUGHRA NARAYAN SINGH

...APPLICANT(S)

VERSUS

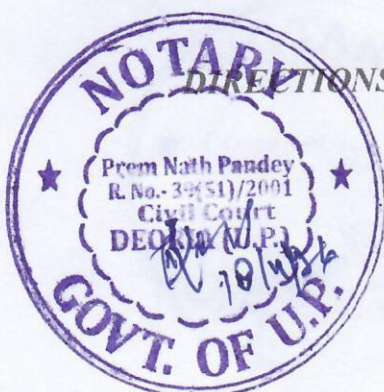
STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

**JOINT COMMITTEE REPORT IN COMPLIANCE WITH ORDER
DATED 15.10.2025 BY THE HON'BLE TRIBUNAL**

I, Divya Mittal, aged about 42 years, s/o Shri Gagandeep Singh, posted as District Magistrate, presently at Deoria, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That, I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



DIRECTIONS BY THE HON'BLE TRIBUNAL

or

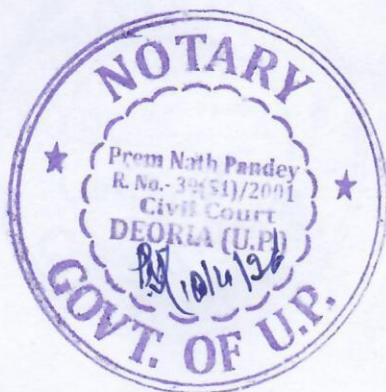
3. That, the matter was first taken up for consideration on **15.10.2025**, on which date this Hon'ble Tribunal was pleased to constitute a Joint Committee and appoint the deponent as the nodal thereof. The relevant portion of the said order is reproduced hereinbelow for kind perusal.

"...6. Having regard to the seriousness of the allegation made by the Applicant, we also deem it proper to form a Joint Committee comprising of the representatives of the Member Secretary, CPCB, R.O., MoEF&CC, Lucknow and the District Magistrate, Deoria. The District Magistrate, Deoria will act as nodal agency in this Joint Committee. The Joint Committee will visit the site, ascertain the compliance of the environmental norms by Respondent No. 5 and the conditions of CTO and EC, if granted, and submit the report before the Tribunal within 8 weeks.

7. List on 19.01.2026..."

JOINT COMMITTEE REPORT

4. That, in compliance with the directions of the Hon'ble Tribunal, a copy of the Joint Committee Report dated 08.04.2026 is being placed on record; and is annexed herewith and marked as *Annexure-1*.



or

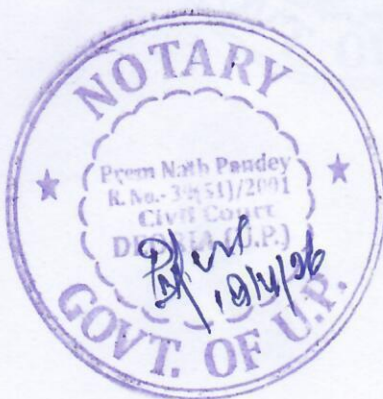
5. That, a site inspection of the unit of Respondent No. 5 and the surrounding areas was conducted on **20.03.2025** by the Joint Committee comprising the following members:

Members of the Joint Committee

- Sh. Harishankar Lal, S.D.M., Rudrapur, Deoria (Representative of the District Magistrate, Deoria).
- Sh. Sandeep Roy, Scientist 'E', (Representative of CPCB, Regional Directorate, Lucknow).
- Dr. A.K. Gupta, Scientist 'E', MoEF&CC, Regional Office, Lucknow.

Other officials present during the site inspection

- Shri Ram Karan, Regional Officer, U.P.P.C.B., Gorakhpur.
 - Shri Anil Kumar Bharti, District Excise Officer, Deoria.
6. That, hence this joint committee report is respectfully submitted for kind perusal of this Hon'ble Tribunal.
7. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.



DEPONENT

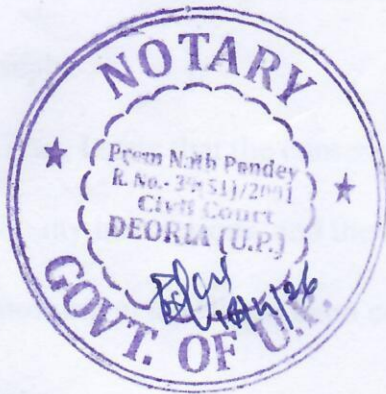
Dr
Jg
A. J. Prasad
18/4/20

VERIFICATION

Verified at Deoria on this 18 day of April 2026, that the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

or
DEPONENT

Ajesh Prasad
18/4/2026



4219

No. _____ Date _____ A.M./P.M.
I Have Administered Oath To Shri _____
Identified by Shri _____
I Have Satisfied By _____
Examining The Deponent He
Understands the Contents of affidavit
Explained to him

PREM NATH PANDEY
Advocate
Notary Public
18/4/26

JOINT COMMITTEE REPORT**IN THE MATTER OF ORIGINAL APPLICATION NO. 524/2025****TITLED****ANUGHRA NARAYAN SINGH VERSUS STATE OF UTTAR PRADESH & ORS.****1. Background:**

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 30.01.2026 in the matter Original Application No. 524 of 20256 titled Anughra Narayan Singh Versus State of Uttar Pradesh & Ors. and direct to will visit the site, ascertain the compliance of the environmental norms by Respondent No. 5 and the conditions of CTO and EC, if granted, and submit the report before the Tribunal within 8 weeks.

Relevant para of the Hon'ble NGT order is as below: -

6. Having regard to the seriousness of the allegation made by the Applicant, we also deem it proper to form a Joint Committee comprising of the representatives of the Member Secretary, CPCB, R.O., MoEF&CC, Lucknow and the District Magistrate, Deoria. The District Magistrate, Deoria will act as nodal agency in this Joint Committee. The Joint Committee will visit the site, ascertain the compliance of the environmental norms by Respondent No. 5 and the conditions of CTO and EC, if granted, and submit the report before the Tribunal within 8 weeks.

7. List on 19.01.2026.

8. Let a copy of this order be forwarded to the Member Secretary, CPCB, R.O., MoEF&CC, Lucknow and the District Magistrate, Deoria for compliance.

(A copy of the order of Hon'ble NGT is annexed as Annexure No 1)

In compliance with said order, the following officials were nominated from the concerned Department:

- a. Shri Harishankar Lal, SDM-Rudrapur, Deoria, is representative of District Magistrate (DM), Deoria.**
- b. Shri. Sandeep Roy, Scientist 'E', representative of CPCB, RD, Lucknow**
- c. Dr. A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.**

The following official(s) were also present during the site visit:

- d. Shri Ram Karan, Regional Office, UPPCB, Gorakhpur**
- e. Shri Anil Kumar Bharti, District Excise Officer, Deoria**

- NGT order (**Copy of the Hon'ble NGT order is enclosed as Annexure I**)
- Minute of DM officer order (**Copy of the DM office order is enclosed as Annexure II**)

2. Inspection of Joint Committee:

2.1. Various statutory permissions/Approval

- Joint committee inspected the project site, and all around the site on 20.3.2025, a detailed interaction was also done with the available project officers.
- As per the available records, project land allotment has been done by U.P. State Industrial Development Corporation Ltd ref. no. SER20200829/1000/617/7135/SIDC-IA/Deoria dated 16.10.2020. (**Copy of the land allotment letter is enclosed as Annexure III**). The total land area of the project is 10.62 hectares, 26.182 acres
- Project, namely. Forever Distillery has obtained Environmental Clearance from the State Level Environment Impact Assessment Authority, Uttar Pradesh, with reference no. 38/Parya/SEIAA/5948/2020, dated May 31st, 2021, for the setting of the Establishment of New Molasses / Cane Juice / Grain-Based Distillery having Capacity: 100 KLD along with 4.5 MW. (**Copy of the EC letter is enclosed as Annexure IV**)
- Local administration conducted public hearing on dated 26.2.2021(**Copy of the public hearing commitment is enclosed as Annexure V**)
- Consent to Establish under the provisions of Air and water has already been obtained for the project, vide Ref No.133465/UPPCB/Gorakhpur (UPPCBRO)/CTE/DEORIA/2021, dated 10/09/2021. (**Copy of the CTE is enclosed as Annexure VI**)
- Industry started operating in September 2022. Accordingly, obtained consent to operate (CTO) by UPPCB vide letter no. 164110 /UPPCB /Gorakhpur

(UPPCBRO) / CTO / both / DEORIA / 2022 dated 16.09.2022. (**Copy of the CTO is enclosed as Annexure VII**)

- PAs have obtained Consent to Establish (CTE) vide letter no. 210117/UPPCB/ Gorakhpur /UPPCB RO) CTE Deoria /2024 dated 10-05-2024, which is valid from 07-05-2024 to 31-12-2028. **Copy of the CTE is enclosed as Annexure VIII**)
- PAs have obtained Consent to Operate (CTO) vide letter no. 228753/UPPCB/Gorakhpur/UPPCB RO) CTO both/ Deoria/2024 dated 26-12-2024, which is valid from to 01-01-2025 to 31-12-2029. **Copy of the CTO is enclosed as Annexure IX**)
- PAs have obtained Consent to Operate (CTO) vide letter no. 258458/UPPCB/Gorakhpur/UPPCB RO) CTO both/ Deoria/2025 dated 27-01-2026, which is valid from to 01-01-2026 to 31-07-2030. **Copy of the CTO is enclosed as Annexure X**)
- Public hearing for the expansion project was held on dated 27.05.2024. (**Copy of the public hearing commitment is enclosed as Annexure XI**)
- State Environment Impact Assessment Authority(SEIAA) Uttar Pradesh accorded expansion of Existing Distillery from 100 KLD (Molasses/Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant. Expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW vide EC identification no. EC24B2504UP5409085N (File No: 9124-8680) dated 21.09.2024. (**Copy of the expansion EC is enclosed as Annexure XII**)
- The industry has two bore wells for which valid permissions have been obtained from the Uttar Pradesh Ground Water Department (UPGWD)(Namami Gange & Rural Water Supply water department) **vide NOC Certificate no. NOC044993, NOC018748**, which is valid from 21.06.2021 to 20.06.2026. (**Copy of the groundwater NOC is annexed as Annexure XIII**)
- The industry has obtained Fire NOC vide UPFS/2025/179976/DER/Deoria/1656/CFO dated 17.02.2026, which is valid from 23.02.2026 to 22.02.2029. (**Copy of the fire NOC is annexed as Annexure XIV**)
- The industry have obtained Hazardous vide letter no. 28231/UPPCB/Gorakhpur/UPPCBRO) HWM/Deoria/2025 dated 04-

08-2025, which is valid up to 31.12.2029. **(Copy of the hazardous waste authorization is annexed as Annexure XV)**. Accordingly, the industry have agreement with Bharat Oil & waste vide letter no. IN-UP72048916525729W dated 06.06.2024.

- The industry has obtained Uttar Pradesh Boiler Inspection Department Certificate for use of Boiler Registry no. UP-8863 dated 26.06.2025. **(Copy of the boiler safety is annexed as Annexure XVI)**
- The industry has obtained Public Liability Industrial Insurance vide letter policy no. 2290200947, Policy period 08.05.2025 to 07.05.2026. **(Copy of the PLI is annexed as Annexure XVII)**
- The industry has obtained PESO vide letter no. P/HQ/UP/15/5128 (P4865568) dated 02.09.2022. **(Copy of the PESO is annexed as Annexure XVIII)**

2.2 Major EC and CTO Compliances:

- It has been found that the project has not uploaded the EC and the six-monthly compliance report on the company website, i.e., <https://foreverdistillery.com/>
- It has been found that the project has not constituted an Environmental Management Cell (EMC) at the project level with a qualified officer.
- It has been found that none of the employees are using the required personal protective equipment (PPEs) during joint committee inspections.
- Joint committee observed that this project has not developed three tier green belt within the project. Only a small patch of green belt in left side of the project area/close to STP, left side of the boundary wall.
- The coal and bagasse storage yard was found to be inadequate, with significant quantities of both materials stored in open areas. During windy or summer conditions, this may result in fugitive emissions in the vicinity. Furthermore, proper garland drains have not been constructed near the coal and rice husk storage areas to manage surface run-off during the monsoon season. Currently, only a single drain exists near the coal storage area, and it was found to be choked
- Joint committee observed that this project does not deploy a truck-mounted water sprinkler for the control of dust emission.

- The industry has adopted a zero liquid discharge (ZLD) system by installing a multi-effect evaporator (MEE) followed by a Condensate polishing unit (CPU) and RO.
- One drain was found near the STP area, which seems to be handled and used for the storm water (rainwater).
- The unit has not installed the Environmental Display board at/ near the main entrance of the industry, which is a violation of Hon'ble SC directions.
- The industry has an MoU with M/s Bharat Oil & Waste Management Ltd. for the disposal of hazardous waste. During the visit, it was noted that no hazardous waste has been sent for disposal to date, as none has been generated
- Industry-generated wastes, including plastic, glass, and construction and demolition (C&D) waste, were found stored in a scattered and disorganized manner across the site. **(Related Photograph enclosed as Annexure XIX).**
- It has been found that the fire hydrant hose lines were observed to be defunct in several fire-prone sections of the facility, rendering the firefighting system non-operational in those areas. **(Related Photograph enclosed as Annexure XIX).**
- The fuel used in the boiler is a blend of rice husk (35%), slope (55%) & coal (15%) or rice husk (85%) & coal (15%). Ash generation is 30–40 TPD.
- The ash is supplied to local villagers for its disposal. The unit has an MoU with the Third Party Vendor for such disposals. As per the procedure / MoU, the Third Party contacts the local villagers for ash disposal into the low-lying areas.
- As per the T&C with the Third Party, the ash has to be disposed of at a distance of a minimum of 8 Km from the plant boundary, and the dumper/trolley should be covered with a tarpaulin cover during ash transportation. However, it has been observed that the small quantity of the ash has also been dumped in front of the project site.
- The ash is transported using a tractor trolley and truck dumpers. From the boiler ESP, the ash is stored in a silo and further loaded into dumpers or trollies using a telescopic discharge mechanism. During the visit, it was observed that the telescopic mechanism was not properly functional, and the ash was manually handled for loading into the truck from the silo hopper.
- The ash conveying belt conveyor was not properly covered at the transfer points. It was causing the spillage of ash/ fugitive emissions.

- Almost all heavy vehicles used for loading and unloading raw materials and finished products are currently parked on the unpaved (kaccha) land adjacent to the project site. This land is under the jurisdiction of the U.P. State Industrial Development Authority (UPSIDA). The constant movement of these vehicles on unpaved surfaces significantly increases the risk of substantial dust generation, which poses an environmental concern for the surrounding area.

2.4. Schools and FCI warehouse distance

- Joint committee notices that the FCI warehouse (aerial distance 106 meters from the nearest boundary) and one Maharishi Vidya Peeth (aerial distance 120 meters from the nearest boundary) are found on the front side of the project, and the Composite Primary School (aerial distance 65 meters from the boundary) is situated on the back side of the project. (**Satellite image enclosed as Annexure XX**)

3. Recommendations of the Joint Committee

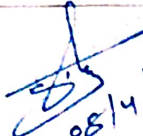
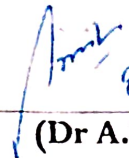

- The industry is required to develop a three-tier greenbelt along the project boundary, specifically around the coal and bagasse storage and handling areas, using native broad-leaved species.
- The industry shall procure and deploy an industrial-grade mist gun with a minimum 60-metre throw range. This equipment must be utilized for dust suppression both within and around the project perimeter. Additionally, it should be used for the periodic cleaning of tree foliage to ensure effective dust mitigation within the local environment.
- The coal and bagasse handling zones, grain storage, and ash generation areas are located in very close proximity (approximately 62 metres) to a composite primary school, situated in the predominant downwind direction. To mitigate dust migration toward the school and nearby human habitations, the installation of an MS-sheet/asbestos fabrication (minimum 10 metres in height) is required, complemented by a three-tier greenbelt plantation.
- Given the highly flammable nature of distillery operations, it is imperative that all firefighting systems be upgraded and made fully operational immediately to mitigate fire risks. Industry shall also ensure to conduct mock drill regularly.
- It is compulsory to provide the required PPEs to all employees, and the responsibility of the safety officer/security officer can be fixed for any safety

lapse. Furthermore, the industry can also conduct occupational health surveillance of all employees working on the project.

- The industry may construct an approach road from the main highway to the plant site using CSR/CER funds, subject to concurrence from the local administration. Paving the road with concrete or bitumen will significantly reduce fugitive dust emissions from heavy vehicle movement.

List of Annexures :

Annexures	Name of Annexures
Annexure- I	Copy of the order of Hon'ble NGT
Annexure- II	Copy of the DM Office Order
Annexure- III	Copy of the land allotment letter
Annexure- IV	Copy of the EC dated 31.05.2021
Annexure- V	Copy of the public hearing commitment dtd. 26.05.2021
Annexure- VI	Copy of the CTE dated 10.09.2021
Annexure- VII	Copy of the CTO dated 16.06.2022
Annexure-VIII	Copy of the CTE dated 10.05.2024
Annexure- IX	Copy of the CTO dated 26.12.2024
Annexure- X	Copy of the CTO dated 27.01.2026
Annexure- XI	Copy of the public hearing commitment dated 27.05.2024
Annexure- XII	Copy of the expansion EC dated 21.09.2024
Annexure- XIII	Copy of the groundwater NOC
Annexure- XIV	Copy of the fire NOC
Annexure- XV	Copy of the hazardous waste authorization
Annexure-XVI	Copy of the boiler safety
Annexure-XVII	Copy of the PLI
Annexure-XVIII	Copy of the PESO
Annexure-XIX	Related Photograph
Annexure-XX	Satellite image

 08/4/26	 8/4/2026	 08.04.2026
(Sandeep Roy) Scientist E CPCB, RD-Lucknow	(Dr A.K. Gupta) Scientist E MoEF&CC, Regional Office, Lucknow	(Harishankar Lal) SDM-Rudrapur, Deoria

Item No. 03

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 524/2025

Anughra Narayan Singh

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 15.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Asghar Khan, Mr. Abdul Tahir Khan, Mr. Anubhav Agrawal & Mr. Sahar Masroor, Advs. for Applicant (Through VC)

ORDER

1. In this original application, the Applicant has alleged violation of environmental norms by the Respondent No. 5 – Forever Distillery.
2. Learned Counsel for the Applicant submits that the Respondent No. 5 is manufacturing liquor and is emitting black smoke and is also dumping the particulate ash openly in the fields and pits on the roadside near the liquor factory in Usra which is flying with strong winds and is creating health hazard to the local residents. In the OA, further allegation of the Applicant is that the unit is located near a FCI warehouse and several private reputed schools, hence, the grains which is stored in the FCI godown is also affected and children of the school are suffering on account of the pollution caused by Respondent No. 5. In support of such a plea, the Applicant has placed on record the photographs as Annexure-A1, page 24 onwards.
3. The OA raises substantial issue relating to compliance of the environmental norms.

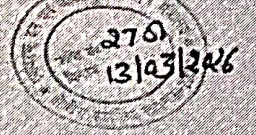
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4. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
5. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.
6. Having regard to the seriousness of the allegation made by the Applicant, we also deem it proper to form a Joint Committee comprising of the representatives of the Member Secretary, CPCB, R.O., MoEF&CC, Lucknow and the District Magistrate, Deoria. The District Magistrate, Deoria will act as nodal agency in this Joint Committee. The Joint Committee will visit the site, ascertain the compliance of the environmental norms by Respondent No. 5 and the conditions of CTO and EC, if granted, and submit the report before the Tribunal within 8 weeks.
7. List on 19.01.2026.
8. Let a copy of this order be forwarded to Member Secretary, CPCB, R.O., MoEF&CC, Lucknow and the District Magistrate, Deoria for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 15, 2025
Original Application No. 524/2025
dv



कार्यालय झाप

जिलाधिकारी महोदया के आदेश दिनांक 20.02.2026 के अंतर्गत मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली के समक्ष योजित ओरिजनल अप्लीकेशन नम्बर 524/2025 अनुग्रह नारायण सिंह बनाम स्टेट आफ यू0पी0 व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 15 अक्टूबर, 2025 के अनुक्रम में विवादित स्थल का स्थलीय निरीक्षण कर अपनी संयुक्त जांच आख्या 15 दिवस प्रस्तुत किये जाने हेतु निम्नवार समिति का गठन किया गया है:-

- | | |
|---|---------------|
| 1. जिलाधिकारी | -अध्यक्ष |
| 2. प्रभागीय निदेशक सामाजिक वानिकी, प्रभाग देवरिया | -सदस्य |
| 3. उप जिलाधिकारी, रूद्रपुर | -सदस्य |
| 4. क्षेत्रीय प्रदूषण नियंत्रण अधिकारी, गोरखपुर | -सदस्य |
| 5. जिला आबकारी अधिकारी, देवरिया | -सदस्य / सचिव |
- 2- उल्लेखनीय है कि मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा अपने उक्त आदेश दिनांक 15.10.2025 द्वारा विवादित स्थल की जांच हेतु निम्नलिखित 02 सदस्यों को नामित किया गया है:-

1. केन्द्रीय प्रदूषण नियंत्रण बोर्ड, द्वारा नामित श्री संदीप राय, वैज्ञानिक-‘घ’ क्षेत्रीय निदेशालय, लखनऊ।
 2. क्षेत्रीय अधिकारी, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।
- 3- जिला आबकारी अधिकारी/सदस्य सचिव को निर्देशित किया जाता है कि उपरोक्त समस्त सदस्यों से समन्वय स्थापित कर बैठक/स्थलीय निरीक्षण की तिथि निर्धारित करें।
- 4- उपरोक्त समिति के सदस्यगण द्वारा स्थलीय निरीक्षण, पर्यावरण के मानदण्डों के अनुपालन और सी.टी.ओ. और ई.सी. की शर्तों (यदि स्वीकृत हों) का पालन करते हुए किया जायेगा।
- तदोपरान्त समिति अपनी संयुक्त जांच आख्या 15 दिवस में जिला आबकारी अधिकारी, देवरिया के माध्यम में जिलाधिकारी महोदया को प्रस्तुत करेंगे।

अपर जिलाधिकारी(वि0/रा0),
देवरिया।

कार्यालय जिलाधिकारी देवरिया

संख्या 536(2)/याद-2026

दिनांक 20 फरवरी, 2026

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदया को सादर सूचनार्थ।
2. श्री संदीप राय, वैज्ञानिक-‘घ’ क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।
4. प्रभागीय निदेशक सामाजिक वानिकी, प्रभाग देवरिया।
5. उप जिलाधिकारी, रूद्रपुर।
6. क्षेत्रीय प्रदूषण नियंत्रण अधिकारी, गोरखपुर।
7. जिला आबकारी अधिकारी, देवरिया।

अपर जिलाधिकारी(वि0/रा0),
देवरिया।

3/11/26
Lyal

U.P. State Industrial
Development Corporation
Ltd.



Regional Office, GORAKHPUR
24-A, Awas Vikas Colony, 1st Floor,
Near Munsii Premchand Park
Betiyahata, Gorakhpur-273001
Tel No. : 0551-333337
Email ID: rmgorakhpur@upsidc.com
Website: www.onlineupsidc.com

Land Allotment letter

Ref.No:SER20200829/1000/617/7135/SIDC-IA/Deoria

Date:16/10/2020

To,

FOREVER DISTILLERY PRIVATE LIMITED
SHOP NO 37-381ST FLOORPLOT NO
623624GULHARIYAGORAKHPUR



Subject:- Allotment of land in Industrial Area Deoria

Dear Sir,

With reference to your application dated **29/08/2020** for allotment of land in Industrial Area **Deoria** at regional office **GORAKHPUR**, we are pleased to allot you plot no **A** in the Industrial Area on the conditions mentioned below for setting up an industrial unit to manufacture **ETHANOL, ENA, RS, COUNTRY LIQUOR, IMFL**.

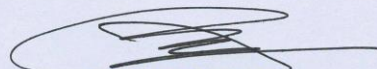
1. Area of plot is 106027.98 sq. mtr. The precise measurement and the area of the plot is as per site layout attached herewith
2. Date of issuance of this letter will be treated as the date of allotment of the above plot in your favour.
3. The interest chargeable as per clause 5 below on the (total) balance outstanding premium will be computed from the date of allotment as defined in clause 2 above and payable half yearly on 1st day of January and 1st day of July each year. The first of such payment will be due on 01/07/2021
- a. There are construction of value 0 existing on the plot, which shall have to be paid by you along with reservation money as mentioned in clause 4 below.
4. You shall deposit an amount of Rs 8103861 (Earnest Money of Rs 7952098.5 has been adjusted) towards reservation money in respect of the above plot latest by 15/11/2020. This amount together with Earnest money is approximately equal to 5 percent of the total premium of the plot at provisional rate of Rs 1500 per sq. mtr. and locational charges @ Rs 75 per sq. mtr. for the first five acres and is subject to adjustment according to actual measurement of the plot. If the payments are not made as stipulated above this allotment will stand automatically cancelled and an amount of Rs 1000 shall be deducted from the Earnest Money deposited by you and same shall stand forfeited by this Corporation. However, if the area of land allotted either exceeds the area applied for or falls short of the area applied for by an area more than 20%, the deductions in Earnest Money shall not be done if the allotment is not accepted, provided an intimation is sent to us in this respect by date stipulated above.
- Note:** -The premium mentioned herein is provisional and is liable to be increased on account of increased compensation or additional infrastructure development.
5. The remaining 90% of the provisional premium shall have to be paid by you in 14 equal half yearly instalments each of which will be due for payment on 1st day of January and 1st day of July each year. The first instalment of such payment will fall due for payment on 01/07/2021. The second and subsequent instalments of premium will fall due on 1st day of January and 1st day of July each year.

An interest @ 14% per annum shall be charged on the outstanding (balance) premium with effect from the date of allotment and shall be payable along with instalment of premium as stipulated in clause 3 above. A rebate of 3% per annum on payment of interest shall be allowed if the instalment is deposited on or before the stipulated date and if there are no arrears of dues. The amount of the balance premium and the interest due thereon from time to time shall

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General Manager
FOREVER DISTILLERY PVT. LT
Usara, Deoria

- remain first charge on the land and the building and machinery erected thereon till it is (they are) paid in full.
6. The stamp duty, the registration charges and legal expenses involved in the execution of the Lease Deed and other agreements from time to time shall be borne by you.
 7. You shall have to execute a Lease deed within 60 days by submitting following documents:-
 - a. Valid Udyog Adhar registration for the item of manufacturing and plot for which this allotment is made
 - b. Clear all dues upto the date of Lease Deed as mentioned in clause -3, 4 and 5 of this letter.
 - c. Detailed statement showing shareholders/ director position duly certified by CA.
 - d. Necessary stamp papers/e-stamp/ Bank Guarantee (as per Govtt order)
 - e. Any other formalities/ papers as required.
 8. You will have to take over possession of the land within 30 days of executing the Lease deed.
 9. You shall have to get the maps approved within 90 days of taking possession. The formalities to be done in this regard are available on website onlineupsidc.com. .
 10. You shall have to start construction within 30 days of approval of map.
 11. You shall have to start production on the plot within 35.00 months from date of allotment and intimate the corporation of the same..
 12. The plot has been allotted on as it is where it is basis and levelling etc. if any, is to be undertaken by you at your expenses. You will pay to the U.P. State Industrial Development Corporation Ltd. within 30 days from the date of the demand made by this Corporation from time to time such recurring fee in the nature of service and/or maintenance charges as determined by this Corporation. In case of default you will be liable to pay interest @ 14 % p.a. on the amount due.
 13.
 - o You will adhere and submit to the rules of Municipal or other authority now existing or hereinafter to exist insofar as the same relate to the immovable property in the Industrial Area or so far as they affect the health, safety and convenience of the others inhabitants of the place, and will not release any obnoxious gaseous, liquid or solid effluents from the unit in any case.
 - o You will establish at your own cost an appropriate and efficient effluent treatment system/ plant and will ensure that it is ready and functional as per the norms and specifications expected laid down or stipulated by the State Effluent Board/U.P. Pollution Control Board and any other authority established by law for the time being in force before the production is commenced in the unit set up on the plot
 - o Whenever the industrial area is included in the jurisdiction of Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town Area or (any) other local bodies (body), you will become liable to pay and discharge all rates, taxes, charges, claims and outgoing chargeable imposed and assessment of every description, which may be assessed, charged or imposed upon then by the local body and will abide by the laws rules and direction of the local body.
 - o You will make appropriate arrangements at your own cost for proper disposal of waste water produced in your unit
 14. You will have to apply for and obtain power connection from the local agency /U.P. State Electricity Board as the case may be at your end and cost.
 15. The allotment will be cancelled if and when any one of the following mentioned violations happens and further action after cancellation shall be taken up as mentioned in clause 16 below.
 - a. If you fail to comply to any of the conditions 7-12 above within the time stipulated above, the time duration mentioned being of essence.
- OR**
- b. If you fail to make payment of interest and/ or premium on or before the due date(s) as mentioned in clause 5 of this letter
- OR**
- c. If you fail to comply clause 23, 24 and 26 mentioned here in below
16. In the event of cancellation of allotment on account of any default on your part, the following will stand forfeited to the
 - a. Interest @ 14 % per annum from the date of allotment on the total unpaid premium from time to time till the date of cancellation of allotment without allowing rebate in interest, mentioned in clause 5 above irrespective of the fact whether the dues had been paid in time or not.

AND


P. N. PANDEY
 General Manager
 FOREVER DISTILLERY PVT. LTD.
 Usara, Deoria

- b. Use and Occupation charges/ Lease Rent from the date of allotment upto the date of cancellation.

AND

- c. In the case of constructed sheds allotted by UPSIDC Ltd 2 % of the cost of shed towards depreciation The Balance amount, if any, out of the deposits made by you till then, after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited you shall be liable to pay the difference and the same shall be recoverable by the Corporation from you
17. In the event of surrender of the allotment the following amounts will stand forfeited to the U.P. State Industrial Development Corporation Ltd.
- a. Interest @ 14 % per annum from the date of allotment upto the date of surrender of the allotment on the total balance (unpaid), premium from time to time allowing the rebate (in interest) irrespective of the fact whether the payments were made in time or not.


AND

- b. Use and Occupation charges/ Lease Rent from the date of allotment till the date of surrender.

AND

- c. 0 % Of the cost of shed towards depreciation in case of constructed sheds allotted by UPSIDC.
The Balance amount, if any, out of the deposits made by you till the date of surrender after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amount to be forfeited, you shall be liable to pay the difference and the same shall be recoverable by the corporation from you
18. You shall not employ in the unit any process generating smoke or fumes or involving use of chimney and any use of fossil fuel in the process which may cause atmospheric pollution and / or would not discharge liquid effluent which may be obnoxious by nature or cause pollution. Your unit should not involve any significant emission of particles and / or gaseous substance in the air.
19. In employing labour for the industry, skilled, semi skilled or unskilled, shall give preference to one or two able - bodied persons from the families whose land has been acquired for the purpose of the said Industrial Area.
20. You will pay use and occupation charges/ lease rent at the rate of Rs. 1/- per square meter per year during the first thirty years, Rs.2.5/- per square meter per year during the next thirty years after expiry of the first thirty years and Rs. 5/- per square meter per year during the next thirty years after expiry of the first sixty years. Use and occupation charges are payable till the date lease is granted to you whereafter lease rent will have to be paid.
21. The allottee / lessee will mention in the postal address of his correspondence letters invariably the name of UPSIDC Industrial Area.
22. All the payments to the Corporation should be either online or through Bank Draft / pay order in favour of UPSIDC Ltd. payable at GORAKHPUR No payments in cash or through cheques would be accepted.
23. You will utilise minimum 46% area of the plot by covering it by roof/ permanent shed within the above specified period failing which the allotment of the plots(s) will be cancelled.
24. It will be your sole responsibility to get No Objection Certificate from UPPCB (U.P. Pollution Control Board) and if it is not furnished to this Corporation, you will be liable for action according to law and UPSIDC would not be responsible for any of your act or omissions which may be in contravention to the U. P. Pollution Control Board rules environmental laws.
25. If the Corporation fails to hand over possession within 6 months entire deposits made by you shall be refunded alongwith interest @6%.
26. Any Reconstitution/ project change/ name change/ mortgage without prior approval in writing to this Corporation shall result in automatic cancellation of the allotment..
27. You shall make arrangements for rain water harvesting and all other laws framed by the Govt. to protect environment.
28. If it is found that you have misrepresented or submitted wrong information for getting this allotment, the allotment shall be void and the entire amount deposited by you shall be forfeited.
29. Additional clauses as mentioned below are also remain part of the terms of allotment and binding on you.

S.NO	List Of Additional Clauses
1	MAINTENANCE CHARGES- The allottee shall have to pay maintenance charges @ Rs 12.00 per Sq meter yearly payable on 15th of July every year. Failing to pay the maintenance charges on stipulated date interest @14% shall be payable by the Allottee on the unpaid maintenance charges amount. Further maintenance charges are liable to be charged is to be decided by Authority from time to time and allottee has to make payment of maintenance charge on increased rates from time to time as per order.
2	TIME EXTENSION FEES- The allottee shall have to pay Time Extension fees & Interest as applicable by Authority from time to time if the unit is not functional at the end of the time limit.
	The allottee shall also have to make payment of Rs. 3476640.00 (Rupees Thirty four lacs seventy six thousand six hundred forty only) in lump sum towards cost of compensation of trees earlier paid to Forest Department for vacation of the land within 30 days from issue of


P. N. PANDEY
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 FOREVER DISTILLERY PVT. LTD.
 Usara, Deoria


- 3 this letter positively failing which the allotment letter shall be withdrawn. Failing for pay above amount interest @ 14% shall be also payable after expiry of 30 days.
- 4 The allottee shall have to obtain the NOC from U.P. Excise Department within three months from the date of allotment.
- 5 The allottee shall have to obtain the NOC for Ground Water Clearance from Central Ground Water Authority (CGWA) to ensure that the industry using ground water in the plot must obtain NOC from CGWA in compliance of direction of Honâ€™ble NGT New Delhi.
- 6 Any other conditions being laid down by Honâ€™ble NGT New Delhi shall have to be complied by the allottee.
- 7 Any objection raised by Auditor regarding development charges/cost if any for development of the site such demand will be paid by allottee with interest within 30 days from the date of such demand/notice.
- 8 The allottee will obtain necessary NOCs/Permissions from concerning departments as per rules on its own capacity before the establishment/functioning of the unit.
- 9 If at future it is decided by UPSIDA to enhance the rate of premium of the allotted plot on account of development cost incurred by UPSIDA on the above allotted plot the allottee shall have to bear such enhanced cost & liable to pay the enhanced cost with interest to UPSIDA within one month of the issue of the demand letter failing which the plot shall be liable to be cancelled and if lease deed is also executed it will be rescinded.
- 10 If in future any legal consequences arises on the issue of allotment of above plot the allottee shall have to bear the cost incurred on such legal consequences and shall also be liable to accept any such verdict issued/announced by the competent legal authority and shall be acceptable to the allottee in regard to above allotted plot. If any cost also incurred in above legal consequences the allottee shall have to bear such cost too.
- 11 The allottee shall have to strictly follow & adhere to the commitment made by them in their application form various affidavit & project report in respect of investment in building plant & machinery time of completion & employment generation as under failing which the Authority reserves the right to cancel the allotment. (i) Investment to be made in Building Rs. 2700.00 Lacs (ii) Investment to be made in Plant & Machinery Rs. 12300.00 lacs (iii) Employment to be generated 550 Nos. (direct employment) (iv) Unit to be established within time period 35 (Thirty five) Months from the date of allotment
- 12 If any information submitted by the allottee is found to be false and untrue at the time of submission of Application Form & documents then the Authority shall reserve the right to cancel the allotment on above ground.
- 13 In the last page of allotment letter last line under caption note : 2 % rebate shall be read as 3%

Your's Faithfully,
For U.P. STATE INDL. DEV. CORPN. LTD.

Sri Kailash Nath Srivastava
(Regional Manager)

No: SER20200829/1000/617/7135 SIDC-IA: Deoria Plot No.: A Date: 16/10/2020
Copy forwarded for information and necessary action to:-
1.Chief Manager I.A, UPSIDC LTD, Kanpur

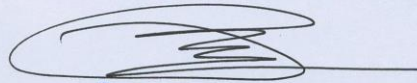
U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION Ltd.
CIN No - U26960UP1961SGC002834, Head Office, Kanpur
A-1/4, Lakhapur, Kanpur-208024
Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797
Website:- www.onlineupsidc.com


P. N. PANDEY
General Manager
FOREVER DISTILLERY PVT. LTD.
Usara, Deoria

Installment Schedule

Installment No.	Due Date Of Installment	Interest Due (With Rebate)	Interest Due (Without Rebate)	Premium Due	Total Amount (With Rebate)	Total Amount (Without Rebate)
1	01/07/2021	₹11,226,490.58	₹14,288,260.74	₹0.00	₹11,226,490.58	₹14,288,260.74
2	01/01/2022	₹8,013,023.51	₹10,198,393.56	₹0.00	₹8,013,023.51	₹10,198,393.56
3	01/07/2022	₹7,882,376.39	₹10,032,115.41	₹0.00	₹7,882,376.39	₹10,032,115.41
4	01/01/2023	₹8,013,023.51	₹10,198,393.56	₹0.00	₹8,013,023.51	₹10,198,393.56
5	01/07/2023	₹7,882,376.39	₹10,032,115.41	₹14,450,363.55	₹22,332,739.94	₹24,482,478.96
6	01/01/2024	₹7,211,721.16	₹9,178,554.21	₹14,450,363.55	₹21,662,084.71	₹23,628,917.76
7	01/07/2024	₹6,323,415.92	₹8,047,983.90	₹14,450,363.55	₹20,773,779.47	₹22,498,347.45
8	01/01/2025	₹5,593,791.00	₹7,119,370.37	₹14,450,363.55	₹20,044,154.55	₹21,569,733.92
9	01/07/2025	₹4,729,425.83	₹6,019,269.24	₹14,450,363.55	₹19,179,789.38	₹20,469,632.79
10	01/01/2026	₹4,006,511.76	₹5,099,196.78	₹14,450,363.55	₹18,456,875.31	₹19,549,560.33
11	01/07/2026	₹3,152,950.56	₹4,012,846.16	₹14,450,363.55	₹17,603,314.11	₹18,463,209.71
12	01/01/2027	₹2,403,907.05	₹3,059,518.07	₹14,450,363.55	₹16,854,270.60	₹17,509,881.62
13	01/07/2027	₹1,576,475.28	₹2,006,423.08	₹14,450,363.55	₹16,026,838.83	₹16,456,786.63
14	01/01/2028	₹801,302.35	₹1,019,839.36	₹14,450,363.55	₹15,251,665.90	₹15,470,202.91

Note : 2 % rebate on interest is applicable when all the installments are paid on or before due date



Regional Manager

P. N. PANDEY
General Manager
FOREVER DISTILLERY PVT. LTD.
Usara, Deoria

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Director,
M/s Forever Distillery Pvt. Ltd.,
Plot No. 623/624, Gulhara, Goarakhpur, U.P.

Ref. No.....38...../Parya/SEIAA/5948/2020

Date: 31 May, 2021

Sub: Environmental Clearance for Establishment of New Molasses/Cane Juice/ Grain based Distillery having Capacity:100 KLD along with 4.5 MW co-gen power at Plot No.-A, UPSIDA, Usar Bazar, Tehsil- Rudrapur, Deoria., M/s Forever Distillery Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 18-10-2020, 20-11-2020, 07-12-2020, 10-12-2020, 05-03-2021 & 31/03/2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-04-2021 and SEIAA in its meeting dated 31-05-2021.

A presentation was made by project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The Environment clearance is sought for Establishment of New Molasses/Cane Juice/ Grain based Distillery having Capacity:100 KLD along with 4.5 MW co-gen power at Plot No.-A, UPSIDA, Usar Bazar, Tehsil- Rudrapur, Deoria., M/s Forever Distillery Pvt. Ltd.
2. The terms of reference in the matter were issued 18/11/2020.
3. Public hearing organized on 26/02/2021. Final EIA report submitted by the project proponent on 05/03/2021.
4. Land use details:

Sr No	Land use	Area (sqm)	Area in %
1	Roof Top	12,720	12
2	Green Belt	37,100	35
3	Road and Paved	15,900	15
4	Open area	40,280	38
	Grand Total	1,06,000	100

5. Salient features of the project:

Particulars	Details
Description of the project	Proposed 100 KLD (Molasses / Cane Juice or Grain) based Distillery along with 4.5 MW co - generation power plant. Plant will run on two modes : Mode 1 – Molasses/Cane Juice based Plant Mode 2 – Grain based Plant # Industry will run on only one mode at a time.
Plot area	10.60 Hectares (26.182 acres)
% of greenbelt provided	33% (3.50 Hectare) of the total project area will be covered under greenbelt & plantation.
Land use change required	Existing Land use of proposed site is industrial under UPSIDA, as the land is already under the possession of M/s Forever Distillery Private Limited.
Sources of Air + Noise	Air: Stack emissions from bagasse fired boiler (35 TPH),



pollution	Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash, Noise: Exhaust fans, compressors, pumps, motors, boiler turbine.	
Estimated project cost	Rs. 17212.36 Lakhs	
EMP Cost	Capital Cost: Rs. 4350 Lakhs or Rs. 43.50 Crore Recurring Cost: Rs. 4.35 Crore/ annum.	
Manpower	330 persons	
Details of environment officers with qualifications	The environment officers will be appointed after installation of distillery unit with adequate qualifications. (M.Sc./M.Tech Environment).	
Number of Operation days	365 Days / Annum	
Water consumption/day	Mode 1: For Distillery : 1000 KLD (@ 10 KL/KL of Product), Mode 2: For Distillery : 950 KLD (@ 9.5 KL/KL of Product) # Domestic water requirement will be 20 KLD.	
Source of water	Ground water	
Permission from CGWA or any other agency	NOC for ground water abstraction has been obtained from Ground Water Department, Uttar Pradesh.	
Energy consumption	Total power requirement for the proposed project will be 2124 KWH. Source : 4.5 MW Co-Generation Power Plant For Emergency power backup : (DG Sets 2 x 1000 KVA)	
	Mode – 1 (Molasses/Cane Juice based Plant)	Mode – 2 (Grain based Plant)
Kind of fuel used	Bagasse / Other biomass / Coal + Slop	Only Bagasse / Other biomass / Coal
Quantity of fuel used	SLOP : 265 KLD + Bagasse : 113 TPD	Bagasse : 378 TPD
	In case of non availability of Bagasse / other biomass, coal will be used as fuel, the quantity will be 96 tonnes per day based on molasses / sugarcane juice and grain based on 210 tonnes per day respectively.	
Waste water generated/day	Spent wash : 750 KLD Other effluent : 1024 KLD (it includes Lees, DM Reject, Boiler & CT blow Down, Floor washing etc)	Spent Wash : 680 KLD Other effluent : 671 KLD (it includes Lees, DM Reject, Boiler & CT blow Down, Floor washing etc)
Treatment facility with capacity	Spent wash will be concentrated in Multi effect evaporator then concentrated from MEE will be incinerate in Slop fired boiler of capacity 35 TPH.	Spent wash generated from molasses operation (750 KLD) will be concentrated in Multi effect evaporator then concentrated from MEE will be incinerate in Slop fired boiler of capacity 35 TPH. Spent wash generated from grain based operation (680 KLD) will be fed into the decanter for solid separation then concentrated in MEE, then concentrate from MEE will be mixed with wet cake of decanter and converted to DDGS which will be sold as cattle feed .
Mode of discharge	Zero Liquid Discharge	

6. Water requirement details:

SL	Particulars	Fresh water requirement (KLD)	Remark
1	100 KLD Molasses / Cane Juice based operation (Mode - I)	1000 KLD (@ 10 KL/KL of product) (Net fresh water requirement after recycling)	Maximum water requirement of water in day will be 1000 KL as plant would be run



	OR		either on Mode I & Mode II. Source: Ground water. Unit obtained NOC from GWD for proposed abstraction of water.
	100 KLD Grain based operation (Mode - II)	950 KLD (@ 9.5 KL/KL of product) (Net fresh water requirement after recycling)	
AND			
2	Domestic water requirement	20.0 KLD	
<ul style="list-style-type: none"> • During 100 % molasses / Cane Juice based operation (Mode - I): Water requirement for first run would be 2109 KLD. Fresh water requirement will be reduced through recycling of 1109 KLD of treated water/ Condensates. Fresh Water requirement will be 1000 KLD. • During 100 % Grain based operation (Mode - II): Water requirement for first run would be 1895 KLD. Fresh water requirement will be reduced through recycling of 945 KLD of treated water/ condensates. Fresh water requirement will be 950 KLD. 			

7. Raw material details:

Sr No	Particular	Quantity, MT/Day	Storage	Source of raw material & Mode of Transportation
Mode - 1 Molasses Based / Cane Juice based				
1.a	Molasses	446 MT/Day	30 Days	Nearby sugar mill. Tanker will be used for molasses transport.
OR				
1.b	Cane Juice	1200 TPD	-	Nearby sugar mills.
Or				
Mode - 2, Grain Based				
1.c	Grain	220 MT/Day	30 Days	Nearby market and truck will be used for transportation.
2.	Other Chemicals			
	Sulphuric Acid	65 kg/Day	15 Days	Nearby Market by Truck. 15 Days storage will be provided.
	Sodium Hydroxide (Caustic)	10 Kg/Day	15 Days	
	Enzymes	8 kg/Day	15 Days	
	NH ₂ -CO- NH ₃ (Nutrient : 46% N ₂)	15 kg/Day	15 Days	
	Antifoam Agent	125 kg/Day	15 Days	

8. The project proposal falls under category 5 (g) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-04-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 31-05-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

1. Statutory compliance:

1. 45 days monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 60 days for a record.
2. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
3. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
4. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of

handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
6. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

IX. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation/violation of the environmental / forest /wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation/ violation of the environmental/ forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous:

1. As proposed treated waste water should be completely recycled/reused and ZLD should be achieved. Under no circumstances treated waste water shall be discharged to any drain/sewer line/inland surface water/Nala etc.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
4. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant



- offices of the Government who in turn has to display the same for 30 days from the date of receipt.
5. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 6. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
 7. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 8. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 9. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 10. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 11. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 12. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 13. Concealing factual data or submission of false /fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 14. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 15. The Ministry reserves the right to stipulate additional conditions if found necessary.
 16. The Company in a time bound manner shall implement these conditions.
 17. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 18. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
 19. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Deoria. In case of violation, it would not be effective and would automatically be stand cancelled.



The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No..... /Parya/SEAC/5948/2020 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Deoria.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत कार्यरत उद्योग मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रूद्रपुर, जिला- देवरिया में प्रस्तावित 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लान्ट की स्थापना हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 26.02.2021 को आयोजित लोक सुनवाई का कार्यवृत्त।

उद्योग मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रूद्रपुर, जिला- देवरिया द्वारा पर्यावरणीय स्वीकृति हेतु राज्य बोर्ड को प्रस्तुत आवेदन के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत लोक सुनवाई दिनांक 26.02.2021 को कार्यरत उद्योग परिसर के अन्दर करायी गयी। संदर्भित उद्योग द्वारा 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लान्ट की स्थापना हेतु राज्य बोर्ड में प्रस्ताव प्रेषित किया गया है। उक्त प्रस्ताव के परिप्रेक्ष्य में सक्षम अधिकारी द्वारा जिलाधिकारी, देवरिया को पत्र सं० एच 57810/सी०-06/526/लोक सुनवाई/गोरखपुर/2021, दिनांक 22.01.2021 के माध्यम से लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल के सम्बन्ध में अपनी सहमति देने हेतु अनुरोध किया गया था। जिलाधिकारी, देवरिया द्वारा प्रस्तावित लोक सुनवाई की कार्यवाही दिनांक 26.02.2021 को पूर्वाह्न 02:00 बजे कार्यरत उद्योग परिसर के अन्दर आयोजित करने हेतु अपनी सहमति प्रदान की गयी थी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं०- 1533, दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत प्रस्तावित लोक सुनवाई की सूचना 30 दिन पूर्व दैनिक समाचार पत्रों में प्रकाशित किया जाना प्राविधानित है। उक्त के अनुक्रम में राज्य बोर्ड द्वारा दिनांक 25.01.2021 को गोरखपुर से प्रकाशित हिन्दी दैनिक समाचार पत्र, अमर उजाला एवं दैनिक समाचार पत्र दैनिक जागरण में प्रस्तावित लोक सुनवाई की विज्ञापित प्रकाशित करायी गयी थी। लोक सुनवाई की कार्यवाही दिनांक 26.02.2021 को उद्योग परिसर के अन्दर जिलाधिकारी देवरिया की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थित नागरिकों की उपस्थिति की पंजिका की छायाप्रति संलग्नक-1 के रूप में संलग्न है।

सर्वप्रथम पंकज यादव, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई के औचित्य पर प्रकाश डाला गया। श्री यादव द्वारा उपस्थित जन समुदाय से आग्रह किया गया कि कार्यरत उद्योग द्वारा प्रस्तावित आसवनी इकाई सम्बन्धी प्रस्ताव पर उद्योग के परामर्शी द्वारा विस्तृत जानकारी दिये जाने के उपरान्त यदि किसी को आपत्ति अथवा सुझाव देना हो तो अपना नाम पता बता कर आपत्ति अथवा सुझाव नोट कराये। श्री यादव द्वारा तत्पश्चात उद्योग के परामर्शी को प्रस्तावित आसवनी उद्योग के सम्बन्ध में उपस्थित जन समुदाय को समस्त पहलुओं से विस्तृत रूप से अवगत कराने का अनुरोध किया गया। उद्योग के परामर्शी श्री मनोज गर्ग द्वारा अवगत कराया गया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी टी०ओ०आर० के आधार पर उद्योग द्वारा त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट तैयार कराया गया है। त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट में उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभावों का आंकलन किया गया है। उक्त आंकलन के अनुसार पर्यावरणीय घटकों जैसे- जल, वायु, ध्वनि, मृदा एवं अन्य पर कोई भी नकारात्मक प्रभाव पड़ने की सम्भावना नहीं है। उद्योग में जल प्रदूषण, वायु प्रदूषण, ध्वनि प्रदूषण के नियंत्रण हेतु यथोचित क्षमता के प्रदूषण नियंत्रण उपकरणों की स्थापना प्रस्तावित है। उद्योग मुख्यतः जल एवं वायु प्रदूषणकारी प्रकृति का है तथा प्रस्तावित आसवनी इकाई यूपीसीडा औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रूद्रपुर, जिला- देवरिया (उत्तर-प्रदेश) आसवनी की स्थापना क्षमता 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज आधारित) तथा सह ऊर्जा प्लाट क्षमता 4.5 मेगावाट की स्थापना किया जाना प्रस्तावित है। प्रोजेक्ट का विवरण निम्नवत है :-

MA

जिलाधिकारी
देवरिया

प्रोजेक्ट विवरण

क्र. स.	इकाई विवरण	जानकारी	
1	आसवनी क्षमता	क्षमता 100 के0एल0डी0 (मोलासेस/गन्ने का रस/अनाज आधारित) प्रस्तावित परियोजना एक समय पर एक ही आधार पर चलेगा।	
2	सह ऊर्जा	4.5 मेगावाट	
3	ईंधन का खपत	मोलासेस/गन्ने का रस पर आधारित (आधार-1)	अनाज आधारित (आधार-2)
		स्लोप : 265 टन प्रतिदिन एवं बगास/राइस हस्क : 113 टन प्रतिदिन	केवल बगास/राइस हस्क : 378 टन प्रतिदिन
4	कच्चे मॉल की खपत	बगास/राइस हस्क की उपलब्धता ना होने पर कोयले का इस्तमाल ईंधन के रूप में किया जायेगा, मात्रा क्रमशः 16 टन प्रतिदिन मोलासेस/गन्ने का रस पर आधारित एवं 210 टन प्रतिदिन अनाज आधारित पर होगी।	
5	स्टीम की मात्रा	27.88 टन प्रति घंटा	26.0 टन प्रति घंटा
6	जल की खपत	1000 के0एल0डी0(@10 के0एल0/के0एल0)	950 के0एल0डी0(@1.5 के0 एल0/के0एल0)
7	उत्प्रवाह की मात्रा	शून्य	
8	अपशिष्ट की मात्रा तथा स्रोत		
i	ऐश जनरेशन	आधार : 1 - 50.5 टन प्रतिदिन आधार : 2 - 59.3 टन प्रतिदिन	
ii	फेर्मटर स्लज	आधार : 1 - 10.0 टन प्रतिदिन आधार : 2 - 11.5 टन प्रतिदिन	
iii	सी0पी0यू0 स्लज	आधार : 1 - 01.5 टन प्रतिदिन आधार : 2 - 02.0 टन प्रतिदिन	
iv	डीडीजीएस	अनाज आधारित (आधा- 2)- 36 टन प्रतिदिन	
10	ब्वायलर	35 टन प्रति/घंटा	
11	वायु प्रदूषण नियंत्रण संयंत्र	ई0एस0पी0 प्रस्तावित	
12	चिमनी की ऊँचाई	72 मीटर भूतल से	
13	ऊर्जा की मात्रा	2124 किलोवाट	

वायु प्रदूषण के स्रोत मुख्यता निम्न है :-

1. कच्चे मॉल बैगास के रख-रखाव व हथालन द्वारा।
2. चिमनी से उत्सर्जन होने वाले धुएं द्वारा।
3. बायलर द्वारा उत्पन्न फलाई ऐश के एकत्रण तथा निस्तारण द्वारा।

वायु प्रदूषण निराकरण :

1. कच्चे माल के हथालन में विशेष रूप से सावधानी बरती जायेगी।
2. ऊर्जा उत्पादन प्रक्रिया के दौरान होने वाले वायु प्रदूषण की रोकथाम हेतु उच्च क्षमता के ई0एस0पी0 की स्थापना की जायेगी तथा उत्सर्जित वायु में घटकों की मात्रा प्रदूषण नियंत्रण बोर्ड के अनुसार रखी जायेगी।



A
जिलाधिकारी
देवरिया

जल उत्प्रेषण तथा शुद्धिकरण :

उद्योग के संचालन में मोलासेस/गन्ने के रस पर आधारित ऑपरेशन के दौरान लगभग 750 घनमीटर प्रतिदिन स्पेंट वाश जनित होगी जिसको मल्टी इफैक्ट एवैपोरेटर द्वारा सांद्रित करके, मल्टी एवैपोरेटर से प्राप्त सांद्रण को 34.0 टन प्रति घंटे के बायलर में ईंधन के रूप में प्रयोग किया जायेगा अथवा ग्रेन आधारित संचालन दौरान लगभग 680 घनमीटर प्रति दिन स्पेंट वाश जनित होगा, जिसको उद्योग प्रक्रिया में पुनः उपयोग में लाया जाएगा एवं मल्टी इफैक्ट एवैपोरेटर द्वारा सांद्रित करके, मल्टी इफैक्ट एवैपोरेटर से प्राप्त सांद्रण को वेट केक के साथ मिलकर पशु आहार बनाया जाएगा।

ठोस अपशिष्ट का निराकरण :

1. बायलर द्वारा जनित ऐश को खाद के रूप में उपयोग में लाया जायेगा।
2. सी0पी0यू0 स्लज एवं फर्मेटर स्लज को खाद बनाने में उपयोग में लाया जायेगा।
3. डीडीजीएस का इस्तेमाल पशु आहार बनाने में किया जायेगा।

लोक सुनवाई की अग्रेतर कार्यवाही में उपस्थित निम्नलिखित जन प्रतिनिधियों द्वारा उठाये गये प्रश्नों एवं सुझाव का विवरण निम्नवत है :-


1. श्री आनन्द प्रकाश मिश्रा, ग्राम- बढ़या बुजुर्ग, देवरिया द्वारा यह पूछा गया कि उद्योग के लगने से एवं उसके संचालन से आम जन-जीवन के स्वास्थ्य पर कोई विपरीत प्रभाव तो नहीं पड़ेगा। उद्योग प्रतिनिधि के तकनीकी विशेषज्ञ द्वारा यह अवगत कराया गया कि उद्योग में नवीनतम तकनीकी का प्रयोग करते हुए ई0एस0पी0 की स्थापना की जायेगी, जिससे की प्रदूषण का स्तर मानको के अनुरूप रहेगा एवं जनस्वास्थ्य पर कोई भी विपरीत प्रभाव पड़ने की सम्भावना नहीं है।
2. श्री पन्ने लाल, ग्राम- बढ़या बुजुर्ग, देवरिया द्वारा यह जिज्ञासा की गयी कि उद्योग के लगने से स्थानीय लोगों को रोजगार सम्बन्धी लाभ प्राप्त होगा अथवा नहीं। उद्योग के प्रोपराईटर श्री तनमय मोदी द्वारा यह अवगत कराया गया कि उद्योग की स्थापना एवं संचालन में स्थानीय लोगों को उनकी योग्यता के आधार पर वरियता दी जायेगी।
3. श्री लाल चन्द, ग्राम- बढ़या बुजुर्ग, देवरिया द्वारा यह प्रश्न उठाया गया कि उद्योग के संचालन से जनित जल एवं वायु प्रदूषण की रोक-थाम कैसे की जायेगी। उक्त प्रश्न के सम्बन्ध में उद्योग के तकनीकी सलाहकार द्वारा यह उत्तर दिया गया कि प्रस्तावित उद्योग शून्य उत्प्रेषण पद्धति पर आधारित होगा। उद्योग में जल के शुद्धिकरण हेतु ई0टी0पी0 एवं घरेलू जल मल के शुद्धिकरण हेतु एस0टी0पी0 की स्थापना की जायेगी। उद्योग के परिसर के बाहर कोई भी जल का उत्प्रेषण नहीं किया जायेगा। वायु प्रदूषण की रोक-थाम हेतु नवीनतम तकनीकी इलेक्ट्रो स्टैटिक प्रेसीपिटेटर (ई0एस0पी0) की स्थापना की जायेगी एवं चिमनी से निकलने वाले धुएँ में प्रचालको की मात्रा मानको के अनुरूप होगी।
4. श्री राकेशधर द्विवेदी, निवासी देवरिया, जनपद- देवरिया द्वारा उद्योग के जनित ध्वनि प्रदूषण के संदर्भ में प्रश्न किया गया। प्रश्न के उत्तर में उद्योग के तकनीकी सलाहकार द्वारा यह अवगत कराया गया कि ध्वनि प्रदूषण की रोक-थाम हेतु डी0जी0 सेट एकास्टिक इन्क्लोजरयुक्त होगा एवं उद्योग परिसर में सघन वृक्षारोपण किया जायेगा।
5. श्री राम निवास यादव, ग्राम- बढ़या बुजुर्ग, देवरिया द्वारा यह पूछा गया कि उद्योग द्वारा भूमिगत जल का दोहन करने पर आस-पास के नलकूपों पर कोई प्रतिकूल प्रभाव तो नहीं पड़ेगा। प्रश्न के उत्तर में उद्योग के तकनीकी सलाहकार द्वारा यह अवगत कराया गया कि वर्तमान में प्रस्तावित उद्योग के आसपास भूमिगत जल का स्तर काफी अच्छा है एवं उद्योग की स्थापना के साथ ही परिसर में रेन वाटर हारवेस्टिंग की स्थापना की जायेगी। उद्योग के आस-पास के गावों के तालाबों का जीर्णोद्धार व नये तालाबों का निर्माण कराया जायेगा।
6. श्री सौरभ मिश्रा, रूद्रपुर, देवरिया द्वारा पुनः वायु प्रदूषण की रोक-थाम सम्बन्धी प्रश्न किया गया। प्रश्न के उत्तर में उद्योग के तकनीकी सलाहकार द्वारा यह अवगत कराया गया कि चिमनी से निकलने वाले धुएँ में प्रदूषण की मात्रा को मानको के अनुरूप करने हेतु ई0एस0पी0 लगाया जायेगा।

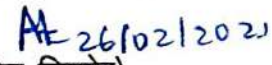


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जिलाधिकारी
देवरिया

उद्योग के परामर्शी एवं प्रोजेक्ट प्रोपेनेन्ट द्वारा उद्योग स्थापित के उपरान्त पर्यावरणीय घटकों पर पड़ने वाले प्रभावों के सम्बन्ध में अपना पक्ष प्रस्तुत करने उपरान्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई पैनल के अध्यक्ष जिलाधिकारी देवरिया द्वारा उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभाव के बारे में अपना अभिमत व्यक्त करने हेतु अनुरोध किया गया। जिलाधिकारी द्वारा उपस्थित जन समुदाय को तत्कम में अवगत कराते हुए यह बताया गया कि जनपद में उद्योग की स्थापना से क्षेत्रीय लोगों का विकास एवं क्षेत्र का भी विकास होगा। जिलाधिकारी महोदय द्वारा अन्य विभागों को निर्देश देते हुए यह कहा गया कि उद्योग की स्थापना में सभी विभाग ससमय अपना योगदान दें, जिससे की यथाशीघ्र उद्योग की स्थापना एवं उसका संचालन मानके के अनुरूप सुनिश्चित किया जा सके। अग्रेतर लोक सुनवाई में उपस्थित माननीय सांसद श्री कमलेश पासवान द्वारा यह अवगत कराया गया कि माननीय प्रधानमंत्री एवं माननीय मुख्य मंत्री जी की इच्छा के अनुरूप रोजगार को बढ़ावा देने एवं क्षेत्र के विकास हेतु उद्योग की स्थापना किया जाना अति आवश्यक है। तत्पश्चात क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा उपस्थित जन समुदाय को लोक सुनवाई में उपस्थित होने हेतु धन्यवाद ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही के समापन की घोषणा की गयी।


 (पंकज यादव)
 क्षेत्रीय अधिकारी
 उ०प्र० प्रदूषण नियंत्रण बोर्ड
 गोरखपुर


 (अमित किशोर)
 जिलाधिकारी
 जनपद देवरिया

जिलाधिकारी
 देवरिया

मेसर्स फोरेवर डिस्टलरी प्रा0 लि0, प्लाट सं0- ए-यू0पी0सी0डा0 औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रुद्रपुर, जिला- देवरिया में प्रस्तावित 100 के0एल0डी0 (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लांट की स्थापना हेतु आयोजित लोक सुनवाई दिनांक 26.02.2021 के दौरान उपस्थित प्रतिनिधियों का विवरण।

क्र0सं0	नाम व पता	मोबाईल नं0	हस्ताक्षर
1	आगत कर्मचारी D.M. देवरिया	-	AK
2	मकसूर साहू, P.O. UPPCB	7839891824	AK
3	सुरेश कुमार झा XEL UPPCL	9415311070	msf
4	Sanjay Upadhyay SPM Rudrapur	9454416758	AK
5	कमलेश यादव, साहू, काशीबाग	9161186756	Kumar.
6	V. P. Gang	9810111079	AK
7	D. C. Singh	9451180003	AK
8	भारत देसाय, पटना	9794092000	AK
9	Panna Singh Dinechit	9415240210	AK
10	वीरेश यादव G.M	7317515023	AK
11	रतन प्रसाद, गति, पंचवटी सतारवा	9897674221	AK
12	Kishagra Kaurik	8299166684	Kudava
13	Aakash Srivastava	9871193294	AK
14	अमित शर्मा - Aayish Sharma	9793772222	AK
15	डी. रजनीश कुमार सिंह 30 प्र. प्र. नोड जी0	7839891976	AK
16	प्रिया जानक - उ. प्र. प्र. प्र. नोड जी0	9451371103	Priya, Anand
17	अनामिका प्रसाद उ. प्र. प्र. प्र. नोड जी0	7839891973	AK
18	सोहन कुमार - उ. प्र. प्र. प्र. नोड जी0	842927033	AK
19	जागत झा, उ. प्र. प्र. प्र. नोड जी0	8808631748	AK
20	सुनील देवा, उ. प्र. प्र. प्र. नोड जी0	8001507218	AK
21	Vinay Singh UPLB Gopalpur JRF	8299081264	Vinay
22	विजय यादव, उ. प्र. प्र. प्र. नोड जी0	9137563630	Vijay
23	शिवशंकर यादव - रुद्रपुर देवरिया	7071655026	AK
24	अनिल कुमार शर्मा मिश्रा, रुद्रपुर	9450866986	AK
25	हंसराज यादव - रुद्रपुर देवरिया	7905291092	AK
26	सोहन यादव, रुद्रपुर	9616680317	AK
27	B.M SINGH SOLANKI (DEORIA)	7607002848	B.M
28	SUDHIR SHARMA (DEORIA)	9335811600	AK
29	Sanjay Kumar Mishra (Deoria)	8090112009	AK
30	Ajay Singh (Deoria)	9412484778	AK
31	अनामिका यादव, रुद्रपुर	7055271899	AK
32	सुरेश कुमार, रुद्रपुर	7052257676	AK
33	सुरेश कुमार, रुद्रपुर	9621959731	Sardam
34	कमलेश यादव, रुद्रपुर	9392824622	कमलेश यादव
35	डी. रतन, रुद्रपुर	8009859399	डी. रतन
36	महेश यादव, देवरिया	7619081915	महेश यादव
37	अनिल कुमार शर्मा, देवरिया		AK
38	शिवशंकर यादव, देवरिया	8130518016	AK

क्र.सं०	नाम व पता	मोबाईल नं०	हस्ताक्षर
39	कल्याण पाटव मदनपुर	7084190010	कल्याण पाटव
40	राजमन चांदन देवरीया	9670888545	राजमन चांदन
41	राम सुरत पाटव कशी नग	9885376188	राम सुरत पाटव
42	Suzendya Chauhan	7379406251	Suzendya Chauhan
43	Ashok Kumbhar	7766827224	Ashok Kumbhar
44	Vishnu Prasad Singh	9891782857	Vishnu Prasad
45	आर्य सुभाष देवरीया	-	-
46	लक्ष्मी देवरीया	-	-
47	श्यामल देवरीया	885844431	-
48	सुभाष देवरीया	9165097521	-
49	देव प्रकाश देवरीया	9080494554	-
50	आर्य देवरीया	7081989572	आर्य देवरीया
51	मारा देवरीया	8879575828	मारा देवरीया
52	सुभाष देवरीया	-	-
53	रमेश देवरीया	9651583390	रमेश देवरीया
54	राम उग्र देवरीया	8808697020	राम उग्र देवरीया
55	राजेश देवरीया	9717457586	राजेश देवरीया
56	नारायण देवरीया	-	-
57	रमाकांत चौधरी परसा जंजली	8009868171	रमाकांत चौधरी
58	नारायण देवरीया	9836835117	नारायण देवरीया
59	Ramdev Patel	9433592197	-
60	Abhishek Kumbhar	8841519340	Abhishek Kumbhar
61	रमेश देवरीया	9628240645	-
62	रामेश चौधरी	-	-
63	Sonu Chauhan	8052312327	-
64	-	-	-
65	आमन देवरीया	9320389553	आमन देवरीया
66	राजेश देवरीया	-	-
67	Kishan Kumar Verma	8887649643	Kishan Kumar Verma
68	Ramdev Chauhan	7786059146	Ramdev Chauhan
69	Ram Prabesh Chauhan	9205208648	Ram Prabesh Chauhan
70	राजेश देवरीया	-	-
71	राजेश देवरीया	7715020047	-
72	-	-	-
73	राजेश देवरीया	9415192460	-
74	-	-	-
75	आमन देवरीया	9839919911	आमन देवरीया
76	कमलेश देवरीया	9956919357	कमलेश देवरीया
77	प्रकाश देवरीया	8317062338	-
78	आमन देवरीया	9415214930	आमन देवरीया
79	रामेश देवरीया	9670888545	रामेश देवरीया
80	रामेश देवरीया	9670888545	रामेश देवरीया

क्र०सं०	नाम व पता	मोबाईल नं०	हस्ताक्षर
81	आमन मारा विवाही 2100 रुडियां खुर्द	6390666432	आमन मारा विवाही
82			
83	रमेश कुमार	9919450382	रमेश
84	विजय पातरान	8948777444	विजय
85	बालकृष्ण	7081728103	बालकृष्ण
86	Ramkrishna Gupta	0082968122	Ramkrishna
87	Ramkrishna Gupta	9935404003	R.K. Gupta
88	Mohan Yadav	7309458964	Mohan Yadav
89	मनाज (नरेश 3926)	7266891401	
90	आमन मारा विवाही (विवाही मंडल)	9369821384	आमन मारा
91	विजय रज 212	9619606624	विजय
92	राजेश राज 212	7374090066	
93	बलराम राज 212		
94	Bhadrach Chauhan	8572965277	Bhadrach
95	Atul Kumar Hirdetara	945480067	Atul Kumar
96	विजय रज 212	9452175172	विजय रज
97	आमन मारा विवाही		
98	आमन मारा विवाही	4838433031	आमन मारा
99			
100	नरेश मारा 212	7080876000	Narash
101	Ramkrishna Mishra	7052932955	Ramkrishna
102	Balraj Mishra	708051200	Balraj
103	212 मारा मारा विवाही (नरेश)	8760601724	212 मारा
104	सुरेश कुमार प्रजापति (नरेश)	8928486738	Suresh
105	राजेश मारा	7897772138	Rajesh
106	विजय रज 212	8756544990	विजय रज
107	विजय रज 212	9621589695	विजय रज
108	विजय रज 212	9125600461	विजय रज
109	विजय रज 212	7752934145	विजय रज
110	योगेश्वर मिश्रा	856583606	योगेश्वर
111	आमन मारा विवाही	9794688695	आमन मारा
112	विजय रज 212		
113	विजय रज 212	8922934308	विजय रज
114	Sanjay Shukla	9004501217	Sanjay
115		945104369	

7.2.2 Public Hearing Photographs











UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :29/08/2021 To 31/12/2025

Ref No. - 133465/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2021

Dated:- 10/09/2021

To ,

Shri MANISH KEDIA

M/s Forever Distillery Private Limited Distillery Division

Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) -

274001

DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13031834 dated - 25/08/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Molasses 446 TPD or	Metric Tonnes/Day	446
Cane Juice - 1200 TPD	Metric Tonnes/Day	1200
Grains 220 TPD or	Metric Tonnes/Day	220

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RS/ENA/AA - 100 KLD	3100
Co Gen Power - 4.5 MW	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
0	Metric Tonnes/Day	0	0

E- Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	1000.0

F- Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	20.0
Industrial	980.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	265	Used as fuel in Slop fired boiler along with bagasse.
Others	113	Used as Supporting fuel along with bagasse.
Others	378	During Grain based operation, only bagasse will be used as fuel.
Others	210	Used as fuel in boiler

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within three months to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of non compliance of above conditions.
7. The industry shall install facilities to ensure Zero Liquid Discharge (ZLD) such as Multi Effect Evaporator (MEE), Condensate Polishing Unit(CPU) and Slop/ incineration boiler etc .
8. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maturing arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Specific Conditions:

1. This consent to establish is valid only for production of Rectified Sprit/Extra Neutral Alcohol/Ethanol 100 KLD & installation of Co-Generation Power Plant of capacity 4.5 Megawatt at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The industry shall comply the conditions of EC issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide its letter no. 38/Parya/SEIAA/5948/202020 dated 31.05.2021 and submit the compliance report on the EC condition on six monthly basis.
3. The industry shall submit stack emission monitoring report and ambient air quality monitoring report of the surrounding area of the factory on quarterly basis after commencement of the production of the industry.
4. Number of operating days of the industry will be 365 days per annum.
5. Unit shall obtain consent from the Board before starting production.
6. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
7. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
8. The industry shall install ZLD system comprising of multi effect evaporator, incineration boiler & CPU.
9. No effluent shall be discharged outside the industry premises. Unit shall maintain ZLD condition.
10. Unit shall submit a copy of NOC from CGWA at the earliest before start of the production.
11. The industry shall install APCS (Electro Ecstatic Precipitator) of adequate size and specifications capable of achieving the stipulated Norms along with proposed 35 TPH slop fired incineration boiler & a stack of height 72 mtr from ground level.
12. The industry shall use baggasse/coal & slop as fuel in the boiler.
13. The industry shall cover fuel conveyors to control fugitive emissions.
14. The industry shall install acoustic enclosures and stack of sufficient height (as per the Board's norms) on proposed DG sets.
15. The industry shall provided water sprinkling system to control dust from transportation of raw material and product.
16. Separate Energy Meter must be installed on ETP (CPU).
17. The fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
18. The industry shall submit Ash Management Plan.
19. The industry is directed to install roof top rain water harvesting for recharging of ground water.
20. The industry shall install mass flow meter on various points as per CPCB guidelines and install PTZ web camera which should be connected to CPCB server for ensuring ZLD condition.
21. The industry shall comply with the provisions of charter made by CPCB for distillery industries.
22. Unit shall install On-line continuous emission monitoring system in the stack proposed.
23. The boiler in the industry must use bio coal or bio briquette minimum 20% as per availability.
24. The industry shall comply with the provisions made in Hazardous and other Waste (Management

& Trans boundary Movement) Rules, 2016.

25. The industry shall comply with the provisions of Solid and Other Waste Management Rules, 2016.

26. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs within 15 days of issuance of the certificate, comprising above condition no 1 to 25 for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/10/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAKESH
KUMAR
TYAGI
Chief Environmental Officer, Circle-6

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2021.09.12
13:16:27 +05'30'

Dated:- 10/09/2021

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH
KUMAR TYAGI
Chief Environmental Officer, Circle-6

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2021.09.12 13:16:27
+05'30'



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164110/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2022

Date: 16/09/2022

To,

M/s

Forever Distillery Private Limited Distillery Division

Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur,
District Deoria (UP) - 274001

Application Id-
17762164

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Forever Distillery Private Limited Distillery Division** located at **Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) - 274001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Forever Distillery Private Limited Distillery Division **granted for the period from 10/09/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/Ethanol & Co-Generation Power Plant 4.5 MW	100	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	9.6 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	9.6 KLD Treated Sewage

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1000 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1000 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986
3	35 TPH Boiler	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Rectified Spirit/Extra Neutral Alcohol/Ethanol 100 KLD & installation of Co-Generation Power Plant of capacity 4.5 Megawatt maximum using Molasses 446 TPD or Cane Juice 1200 TPD or Grains 220 TPD as raw material.
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises (applicable in case of the projects achieving the ZLD).
3. This consent is subject to final disposal of CPCB letter no. CP-11/21/2121-IPC-III-HO-CPCB-HO dated 12.01.2021.
4. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.
5. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.
6. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

7. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.
8. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.
9. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.
10. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
11. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
12. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
13. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
14. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
15. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
16. Incase industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
17. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
18. Maximum 30 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will submitted within a month.

21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall to submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/05/2024 To 31/12/2028

Ref No. - 210117/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2024

Dated:- 10/05/2024

To ,

Shri MANISH KEDIA

M/s FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar

Pradesh,

DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 26247928 dated - 07/05/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Lat: 2628'24.25" N, long: 8343'04.20" E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Molasses: 446 TPD	Metric Tonnes/Day	446
or Cane Juice: 1200 TPD	Metric Tonnes/Day	1200
or Grain : 220 TPD	Metric Tonnes/Day	220
or after Proposed expansion: Grain - 440 TPD	Metric Tonnes/Day	440

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RS/ENA/Ethanol(Molasses/SugarSyrup/Grain)-100 KLD	3100
RS/ENA/Ethanol (Grain)-100 KLD	3100
Cogen Power plant: 9.0 MW	.
EXPANSION OF DISTILLERY FROM 100KLD TO 200 KLD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
.	Metric Tonnes/Day	.	.

E- Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Tubewell	1500.0

F- Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	30.0
Industrial	1470.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	265	Used as fuel
Others	113	Used as fuel
Others	780	Used as fuel

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within three months to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of non compliance of above conditions.
- The industry shall install facilities to ensure Zero Liquid Discharge (ZLD) such as Multi Effect Evaporator (MEE), Condensate Polishing Unit(CPU) and Slop/ incineration boiler etc .
- Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maturing arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Specific Conditions:

1. This consent to establish is valid only for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) To 200 KLD Through Addition of 100 KLD (Grain Based) Distillery Plant using Raw Material as 440 TOD Grains Along With Expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil- Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited having GEO coordinates are Lat: 2628'24.25" N, long: 8343'04.20" E. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from Competent Authority.
3. The proponent could not start expansion activities before obtaining Environmental Clearance (EC), failing which this CTE would be deemed void.
4. The industry shall obtain NOC from UP Ground Water Department for abstraction of additional 500 KLD Ground Water before start of production on expanded capacity.
5. In proposed expansion of distillery, the industry shall install 01 additional boiler of capacity 30 TPH with 100 KLD grain plant and ESP will be provided as Air pollution Control Device for the same.
6. The industry shall submit stack emission monitoring report and ambient air quality monitoring report of the surrounding area of the factory on quarterly basis after commencement of the production of the industry.
7. Number of operating days of the industry will be 365 days per annum.
8. Unit shall obtain consent from the Board before starting production.
9. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
10. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
11. The industry shall install ZLD system comprising of multi effect evaporator, incineration boiler & CPU.
12. No effluent shall be discharged outside the industry premises. Unit shall maintain ZLD condition.
13. The industry shall install APCS (Electro Ecstatic Precipitator) of adequate size and specifications capable of achieving the stipulated Norms along with proposed 35 TPH slop fired incineration boiler & a stack of height 72 mtr from ground level.
14. The industry shall use baggasse/Other Biomass & slop as fuel in the boiler.
15. The industry shall cover fuel conveyors to control fugitive emissions. The industry shall install acoustic enclosures and stack of sufficient height (as per the Board's norms) on proposed DG sets.
16. The industry shall provide water sprinkling system to control dust from transportation of raw material and product.
17. Separate Energy Meter must be installed on ETP (CPU).
18. The fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
19. The industry shall submit Ash Management Plan.
20. The industry is directed to install roof top rain water harvesting for recharging of ground water.
21. The industry shall install mass flow meter on various points as per CPCB guidelines and install PTZ web camera which should be connected to CPCB server for ensuring ZLD condition.

22. The industry shall comply with the provisions of charter made by CPCB for distillery industries.
23. Unit shall install On-line continuous emission monitoring system in the stack proposed.
24. The boiler in the industry must use bio coal or bio briquette minimum 20% as per availability.
25. The industry shall comply with the provisions of Solid and Other Waste Management Rules, 2016.
26. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs (Ten Lacs only) within 15 days of issuance of the certificate, comprising above condition no 1 to 25 for ensuring the compliance of conditions.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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 Chief Environmental Officer, Circle-6

Dated:- 10/05/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

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 GHAN SHYAM
 Date: 2024.05.16
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 Chief Environmental Officer, Circle-6



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29485052

228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 26/12/2024

To,

M/s

FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD** located at **Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA FOREVER DISTILLERY PVT LTD **granted for the period from 01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA while using Grains	200	Kilo Liters/Day
2	Co-Generation Plant	9.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	18 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 35 TPH and 30 TPH each	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986
2	1500 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	300 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 200 KLD RS/ENA/AA while using Grains as a raw material or 100 KLD RS/ENA/AA while using Molasses / Cane Juice along with Co-Gen Power Plant from 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited.

2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises.

3. The number of operating days of the industry will be 365 days per annum.

4. The maximum storage capacity for storage of spent wash shall not be more than 07 days.

5. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.

9. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

10. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

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11. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply with all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.

28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.

30. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

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Environmental Engineer Incharge, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Environmental Engineer Incharge, Circle-6

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मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



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- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 35100329

258458/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2025

Date: 27/01/2026

To,

M/s

FOREVER DISTILLERY PVT LTD BOTTLING UNIT

Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** located at **Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** granted for the period from **01/01/2026 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	IMFL-7389 cases/day	7389	Metric Tonnes/Day
2	Country Liquor 18356 cases/day.	18356	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	06 KLD	STP	Use in irrigation and gardening

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

202 प्रदूषण रोकिए!
पर्यावरण बचाइए!!



दूरभाष एवं फ़ैक्स
Phone & Fax

Annexure -XI
: 0551-2273973
: 0551-2273973

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Regional Office

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 347/एनओसी-257/2024
सेवा में,

दिनांक : 29-05-24

मुख्य पर्यावरण अधिकारी (वृत्त-6),
उ०प्र० प्रदूषण, नियंत्रण बोर्ड,
पर्यावरण भवन टी० सी-12, वी, द्वितीय तल,
गोमती नगर,
लखनऊ।

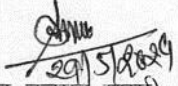
विषय: पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत कार्यरत उद्योग मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रुद्रपुर, जिला- देवरिया में प्रस्तावित 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लान्ट में 200 के०एल०डी० ईथाइल अल्कोहल के क्षमता वृद्धि एवं सह-ऊर्जा जनरेशन 4.5 मेगावाट से 9.0 मेगावाट किये जाने हेतु अनाज आधारित आश्वनी इकाई का विस्तारीकरण हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 27.05.2024 को आयोजित लोक सुनवाई का कार्यवृत्त प्रेषण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं० एच. 09626/सी-6/ एनओसी०/326/लोक सुनवाई/गोरखपुर/2024, दिनांक 19.04.2024 का संदर्भ ग्रहण करने की कृपा करें। उपरोक्त के सम्बन्ध में अवगत कराना है कि मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रुद्रपुर, जिला- देवरिया में प्रस्तावित 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लान्ट में 200 के०एल०डी० ईथाइल अल्कोहल के क्षमता वृद्धि एवं सह-ऊर्जा जनरेशन 4.5 मेगावाट से 9.0 मेगावाट किये जाने हेतु अनाज आधारित आश्वनी इकाई का विस्तारीकरण हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 27.05.2024 को आयोजित लोक सुनवाई का कार्यवृत्त, उपस्थिति पंजिका की छायाप्रति, वीडियोग्राफी की सी०डी० एवं लोक सुनवाई हेतु दैनिक समाचार पत्रों में प्रकाशित करायी गयी विज्ञप्ति की कतरन समस्त प्रतियों को पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय


(अनिल कुमार शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर- 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत कार्यरत उद्योग मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रुद्रपुर, जिला- देवरिया में प्रस्तावित 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट को-जनरेशन प्लान्ट में 200 के०एल०डी० ईथाइल अल्कोहल के क्षमता वृद्धि एवं सह-ऊर्जा जनरेशन 4.5 मेगावाट से 9.0 मेगावाट किये जाने हेतु अनाज आधारित आश्वनी इकाई का विस्तारीकरण हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 27.05.2024 को आयोजित लोक सुनवाई का कार्यवृत्त।

उद्योग मेसर्स फोरेवर डिस्टलरी प्रा० लि०, प्लाट सं०- ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रुद्रपुर, जिला- देवरिया द्वारा पर्यावरणीय स्वीकृति हेतु राज्य बोर्ड को प्रस्तुत आवेदन के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत लोक सुनवाई दिनांक 26.02.2021 को कार्यरत उद्योग परिसर के अन्दर करायी गयी। संदर्भित उद्योग द्वारा 100 के०एल०डी० से 200 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज) आधारित डिस्टलरी के साथ 4.5 मेगावाट से 9.0 मेगावाट को-जनरेशन प्लान्ट की विस्तारीकरण हेतु राज्य बोर्ड में प्रस्ताव प्रेषित किया गया है। उक्त प्रस्ताव के परिप्रेक्ष्य में सक्षम अधिकारी द्वारा जिलाधिकारी, देवरिया को पत्र सं० एच 09626/सी०-06/एन०ओ०सी०/326/लोक सुनवाई/गोरखपुर/2024, दिनांक 19.04.2024 के माध्यम से लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल के सम्बन्ध में अपनी सहमति देने हेतु अनुरोध किया गया था। जिलाधिकारी, देवरिया द्वारा प्रस्तावित लोक सुनवाई की कार्यवाही दिनांक 27.05.2024 को दोपहर 01:00 बजे कार्यरत उद्योग परिसर के अन्दर आयोजित करने हेतु अपनी सहमति प्रदान की गयी थी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं०- 1533, दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत प्रस्तावित लोक सुनवाई की सूचना 30 दिन पूर्व दैनिक समाचार पत्रों में प्रकाशित किया जाना प्राविधानित है। उक्त के अनुक्रम में राज्य बोर्ड द्वारा दिनांक 23.04.2024 को गोरखपुर से प्रकाशित हिन्दी दैनिक समाचार पत्र, अमर उजाला एवं दैनिक समाचार पत्र दैनिक जागरण में प्रस्तावित लोक सुनवाई की विज्ञप्ति प्रकाशित करायी गयी थी, पेपर की कटिंग/छायाप्रति संलग्न है। लोक सुनवाई की कार्यवाही दिनांक 27.05.2024 को उद्योग परिसर के अन्दर जिलाधिकारी देवरिया द्वारा नामित मुख्य राजस्व अधिकारी, देवरिया की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थित नागरिकों की उपस्थिति की पंजिका की छायाप्रति संलग्न है।

सर्वप्रथम अनिल कुमार शर्मा, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई के औचित्य पर प्रकाश डाला गया। श्री शर्मा द्वारा उपस्थित जन समुदाय से आग्रह किया गया कि कार्यरत उद्योग द्वारा प्रस्तावित आसवनी इकाई सम्बन्धी प्रस्ताव पर उद्योग के परामर्शी द्वारा विस्तृत जानकारी दिये जाने के उपरान्त यदि किसी को आपत्ति अथवा सुझाव देना हो तो अपना नाम पता बता कर आपत्ति अथवा सुझाव नोट कराये। श्री शर्मा द्वारा तत्पश्चात उद्योग के परामर्शी को प्रस्तावित आसवनी उद्योग के सम्बन्ध में उपस्थित जन समुदाय को समस्त पहलुओं से विस्तृत रूप से अवगत कराने का अनुरोध किया गया। उद्योग के परामर्शी श्री मनोज गर्ग द्वारा अवगत कराया गया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी टी०ओ०आर० के आधार पर उद्योग द्वारा त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट तैयार कराया गया है। त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट में उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभावों का आंकलन किया गया है। उक्त आंकलन के अनुसार पर्यावरणीय घटकों जैसे- जल, वायु, ध्वनि, मृदा एवं अन्य पर कोई भी नकारात्मक प्रभाव पड़ने की सम्भावना नहीं है। उद्योग में जल प्रदूषण, वायु प्रदूषण, ध्वनि प्रदूषण के नियंत्रण हेतु यथोचित क्षमता के प्रदूषण नियंत्रण उपकरणों की स्थापना प्रस्तावित है। उद्योग मुख्यतः जल एवं वायु प्रदूषणकारी प्रकृति का है तथा प्रस्तावित आसवनी इकाई यूपीसीडा औद्योगिक क्षेत्र, उसरा बाजार, तहसील- रुद्रपुर, जिला- देवरिया (उत्तर-प्रदेश) आसवनी इकाई का विस्तारीकरण की स्थापित क्षमता 100 के०एल०डी० (मोलासेस/गन्ने का रस/अनाज आधारित) तथा सह ऊर्जा प्लाट क्षमता 4.5 मेगावाट से विस्तारीकरण कर ईथाइल अल्कोहल 200 के०एल०डी० (अनाज आधारित) तथा सह उर्जा प्लाट क्षमता 9.0 मेगावाट की जानी प्रस्तावित है। प्रोजेक्ट का विवरण निम्नवत है :-





प्रोजेक्ट विवरण

क्र.स.	इकाई विवरण	जानकारी
1	आसवनी क्षमता	क्षमता 200 के0एल0डी0 (अनाज आधारित) प्रस्तावित परियोजना एक समय पर एक ही आधार पर चलेगा।
2	सह ऊर्जा	4.5 मेगावाट से 9.0 मेगावाट
3	ईंधन का खपत	अनाज आधारित
		स्लोप : 265 टन प्रतिदिन एवं बगास/राइस हस्क : 113 टन प्रतिदिन
4	कच्चे मॉल की खपत	केवल बगास/राइस हस्क : 780 टन प्रतिदिन बगास/राइस हस्क की उपलब्धता ना होने पर कोयले का इस्तमाल ईंधन के रूप में किया जायेगा, मात्रा क्रमशः 16 टन प्रतिदिन एवं 440 टन प्रतिदिन अनाज आधारित पर होगी।
5	स्टीम की मात्रा	54.00 टन प्रति घंटा
6	जल की खपत	1470 के0एल0डी0(@10 के0एल0/के0एल0)
7	उत्प्रवाह की मात्रा	शून्य
8	अपशिष्ट की मात्रा तथा स्रोत	
i	ऐश जनरेशन	56.75 टन प्रतिदिन
ii	फेर्मटर स्लज	11.5 टन प्रतिदिन
iii	सी0पी0यू0 स्लज	02.5 टन प्रतिदिन
iv	डीडीजीएस	अनाज आधारित- 36 टन प्रतिदिन
10	ब्यायलर	30 टन प्रति/घंटा
11	वायु प्रदूषण नियंत्रण संयंत्र	ई0एस0पी0 प्रस्तावित
12	चिमनी की ऊँचाई	72 मीटर भूतल से
13	ऊर्जा की मात्रा	2124 किलोवाट

वायु प्रदूषण के स्रोत मुख्यता निम्न है :-

1. कच्चे मॉल बैगास के रख-रखाव व हथालन द्वारा।
2. चिमनी से उत्सर्जन होने वाले धुएँ द्वारा।
3. बायलर द्वारा उत्पन्न पलाई ऐश के एकत्रण तथा निस्तारण द्वारा।

वायु प्रदूषण निराकरण :

1. कच्चे माल के हथालन में विशेष रूप से सावधानी बरती जायेगी।
2. ऊर्जा उत्पादन प्रक्रिया के दौरान होने वाले वायु प्रदूषण की रोकथाम हेतु उच्च क्षमता के ई0एस0पी0 की स्थापना की जायेगी तथा उत्सर्जित वायु में घटकों की मात्रा प्रदूषण नियंत्रण बोर्ड के अनुसार रखी जायेगी।

जल उत्प्रवाह तथा शुद्धिकरण :

उद्योग के संचालन में मोलासेस/गन्ने के रस पर आधारित ऑपरेशन के दौरान लगभग 750 घनमीटर प्रतिदिन स्पेंट वाश जनित होगी जिसको मल्टी इफैक्ट एवैपोरेटर द्वारा सांद्रित करके, मल्टी एवैपोरेटर से प्राप्त सांद्रण (स्लॉप) को 30.0 टन प्रति घंटे के बायलर में ईंधन के रूप में प्रयोग किया जायेगा अथवा ग्रेन आधारित संचालन दौरान लगभग 680 घनमीटर प्रति दिन स्पेंट वाश जनित होगा, जिसको मल्टी इफैक्ट एवैपोरेटर द्वारा सांद्रित करके, मल्टी इफैक्ट एवैपोरेटर से प्राप्त सांद्रण को वेट केक के साथ मिलकर पशु आहार बनाया जाएगा तथा फिल्डेशन को ब्यायलर में ईंधन के रूप में पकाया जायेगा।





ठोस अपशिष्ट का निराकरण :

1. बायलर द्वारा जनित ऐश को खाद के रूप में एवं भू-भराव हेतु उपयोग में लाया जायेगा।
2. सी0पी0यू0 स्लज एवं फर्मैटर स्लज को खाद बनाने में उपयोग में लाया जायेगा।
3. डीडीजीएस का इस्तेमाल पशु आहार बनाने में किया जायेगा।

उद्योग के परामर्शी एवं प्रोजेक्ट प्रोपेनेन्ट द्वारा उद्योग स्थापित के उपरान्त पर्यावरणीय घटकों पर पड़ने वाले प्रभावों के सम्बन्ध में अपना पक्ष प्रस्तुत करने उपरान्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा स्थल पर लोक सुनवाई हेतु उपस्थित जनता से अपने सुझाव एवं आपत्तियों के सम्बन्ध में आमन्त्रित किया गया। उपस्थित जन समूह में से निम्न व्यक्तियों द्वारा अपने सुझाव/आपत्तियाँ रखी गयी, जिसका विवरण निम्नानुसार है।

श्री बुद्धिराम चौहान (ग्राम प्रधान), ग्राम- बढया बुजुर्ग, तहसील- रूद्रपुर, जनपद- देवरिया द्वारा उद्योग के विस्तारीकरण के पश्चात स्थानीय लोगों को क्या फायदा होगा सम्बन्धी प्रश्न पूछा गया। श्री चौहान द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित उद्योग के निदेशक श्री मनीष केडिया द्वारा यह अवगत कराया गया कि यह उद्योग देवरिया में देवरिया के लोगों के लिए लगाया गया है। वर्तमान में हमारे उद्योग में लगभग 200 स्थानीय लोग काम कर रहे हैं और आगे भी यह प्रयास जारी रहेगा।

श्री बुद्धिराम चौहान (ग्राम प्रधान), ग्राम- बढया बुजुर्ग, तहसील- रूद्रपुर, जनपद- देवरिया द्वारा पुनः यह प्रश्न पूछा गया कि उद्योग के विस्तारीकरण के उपरान्त उद्योग में स्थापित चिमनी से निकलने वायु प्रदूषण एवं राख को नियंत्रित करने के लिए क्या व्यवस्था स्थापित की जायेगी। श्री चौहान द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित तकनीकी सलाहकार डा0 मनोज गर्ग द्वारा यह अवगत कराया गया कि उद्योग में स्थापित चिमनी से निकलने वायु प्रदूषण एवं राख को नियंत्रित करने के लिए वायु प्रदूषण की रोक-थाम हेतु उच्च क्षमता का ई0एस0पी0 एवं 72 मीटर चिमनी स्थापित किया जायेगा तथा उत्सर्जित वायु में प्रचालको की मात्रा प्रदूषण नियंत्रण बोर्ड के मानको के अनुरूप रखी जायेगी।

श्री बुद्धिराम चौहान (ग्राम प्रधान), ग्राम- बढया बुजुर्ग, तहसील- रूद्रपुर, जनपद- देवरिया द्वारा यह सुझाव दिया गया कि यह उद्योग ग्राम- सभा बढया बुजुर्ग के समीप स्थापित किया गया है, जिसमें विस्तारीकरण किया जाना प्रस्तावित है। हम प्रबन्धन से यह अनुरोध करते हैं कि ग्राम- सभा बढया बुजुर्ग उद्योग के समीप होने के कारण सी0ई0आर0 फण्ड से जो भी कार्य किया जाये अधिकतम कार्य ग्राम- सभा बढया बुजुर्ग में ही किया जाये। श्री चौहान द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित तकनीकी सलाहकार डा0 मनोज गर्ग द्वारा उद्योग प्रबन्धन से ग्राम- सभा बढया बुजुर्ग को गोद लेकर विकास/सुधार कार्य किये जाने का अश्वासन दिया गया।

श्री किशन सिंह, जनपद- देवरिया द्वारा उद्योग के विस्तारीकरण के उपरान्त होने वाले जल प्रदूषण नियंत्रण हेतु क्या व्यवस्था स्थापित की जा रही है। श्री सिंह द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित तकनीकी सलाहकार डा0 मनोज गर्ग द्वारा अवगत कराया गया कि उद्योग से जल प्रदूषण मुख्यतः स्पेंटवास के कारण होता है, परन्तु इस उद्योग में स्पेंटवास को सांद्रित करके बागास के साथ मिक्स कर उच्च क्षमता के ब्यायलर में ईंधन के रूप में जलाया जाता है, जिससे बिजली का उत्पादन भी किया जाता है। उद्योग से किसी भी प्रकार का उत्प्रवाह उद्योग परिसर के बाहर निस्तारित नहीं किया जाता है और भविष्य में भी नहीं किया जायेगा। यह उद्योग पूर्णतः शून्य उत्प्रवाह पद्धति (जेड0एल0डी0) पर आधारित है।

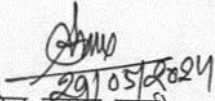
श्री अवनीश मिश्रा, जनपद- देवरिया द्वारा यह प्रश्न पूछा गया कि उद्योग के विस्तारीकरण के उपरान्त उद्योग द्वारा भू-गर्भ जल का दोहन किया जायेगा। भू-गर्भ को रिचार्ज किये जाने हेतु क्या व्यवस्था की जायेगी। श्री मिश्रा द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित तकनीकी सलाहकार डा0 मनोज गर्ग द्वारा यह अवगत कराया गया कि वर्तमान में इस क्षेत्र का भू-गर्भ जल डाउन नहीं हुआ है। उद्योग में पीजो मीटर लगाया गया है। उद्योग द्वारा भू-गर्भ जल का निरन्तर अनुश्रवण किया जाता है, फिर भी इस क्षेत्र के भू-गर्भ जल को रिचार्ज हेतु आस-पास के तालाबों को गोद लिया जायेगा।

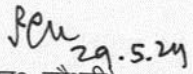




श्री अमित यादव, उसरा बाजार, जनपद- देवरिया द्वारा यह प्रश्न पूछा गया कि वर्तमान में उद्योग में स्थानीय लोगों को जो रोजगार मिला है वह बहुत कम लोगों को मिला है तथा टेक्नीकल पदों पर बाहर के लोगों का रखा गया है। यदि यहां के लोगों द्वारा उद्योग में बायोडाटा प्रेषित किया जाये तो क्या उस पर विचार किया जायेगा। श्री यादव द्वारा पूछे गये प्रश्न के उत्तर में उद्योग प्रतिनिधि की तरफ से उपस्थित उद्योग के निदेशक श्री मनीष केडिया द्वारा यह अवगत कराया गया कि यह वर्तमान में हमारे उद्योग में लगभग 200 से अधिक स्थानीय लोग काम कर रहे हैं और यदि आप द्वारा उद्योग में बायोडाटा प्रेषित किया जायेगा तो प्रबन्धन द्वारा उस पर विचार किया जायेगा।

लोक सुनवाई पैनल के अध्यक्ष अपर जिलाधिकारी (सी0आर0ओ0) देवरिया द्वारा उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभाव के बारे में अपना अभिमत व्यक्त करने हेतु सुनवाई स्थल पर उपस्थित जन समुदाय से परियोजना के स्वीकृति के सम्बन्ध में हाथ उठा कर सहमति प्रकट करने हेतु अनुरोध किया गया, जिसके सम्बन्ध में उपस्थित जन समुदाय द्वारा हाथ उठाकर सर्व सहमति से सहमति प्रकट की गयी। तदोपरान्त अध्यक्ष महोदय द्वारा उक्त परियोजना के विस्तारीकरण से जनपद एवं क्षेत्र वासियों को विकास से होने वाले फायदे पर प्रकाश डाला गया तथा परियोजना स्वामी को पर्यावरणीय नियमों का पालन करने तथा क्षेत्र की जनता को आवश्यक रोजगार तथा विकास में सहयोग प्रदान करने हेतु निर्देशित किया गया है। तत्क्रम में इकाई मेसर्स फॉरेवर डिस्टलरी प्रा0लि0 के निदेशक श्री मनीष केडिया द्वारा अपनी जिम्मेदारियों को पूर्ण किये जाने हेतु विश्वास प्रकट किया गया। तत्पश्चात क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा उपस्थित जन समुदाय को लोक सुनवाई में उपस्थित होने हेतु धन्यवाद ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही के समापन की घोषणा की गयी।


(अनिल कुमार शर्मा)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
गोरखपुर


(जे0आर0 चौधरी)
मुख्य राजस्व अधिकारी
जनपद देवरिया

क्र०सं०	नाम व पता	मोबाईल नं०	हस्ताक्षर
21	महेश कुमार	770	महेश कुमार
22	Benkumar Choudhary	979376682	बंकर
23	Shiv chand	5520950244	Shiv
24	Ram Singh Yadav		Ram Singh
25	Rajesh Yadav		राजेश यादव
26	Deenanath Chaudhary	8009650442	धन
27	श. सुनील	7376582908	
28	Shivam Kumar		Shivam Kumar
29	मीनू		मीनू
30	विनीत कुमार		विनीत कुमार
31	रामसिंह		रामसिंह
32	पवनकुमार गौघन गुप्ता	9657869381	Pawan
33	योगेश कुमार	9670615485	योगेश
34	रवि उषा	9113397278	Ravi
35	Sandip Kumar	8052401550	Sandip
36	Dipak Kumar	866907840	Dipak Kumar
37	Harikesh Sahani	0799530619	Harikesh
28	Purand	7880705961	Purand
29	स्वामीजी	9640805567	स्वामीजी
30	Manna Paul	7309655481	मन्नु
31	Anil Sinha	7380679788	Anil
32	Umesh Sharma	-	
33	Golu	-	

क्र०सं०	नाम व पता	मोबाईल नं०	हस्ताक्षर
34	Mahendra	8756463329	
35	Shraavan	7874018842	
36	Dharmendra	8707530104	DK
37	Vijay Kumar Silvester	9453301779	Vijay
38	Bpendra	7022540293	उपेन्द्र
39	Triveni		त्रि वेनी
40	Asay	8840067941	Asay
41	Purgesh Yadav	7651860099	इशिका
42	Jitendar Yadav	6906102524	जितेंद्र
43	DK Yadav Rajesh	8318595136 8354897525	DK Yadav
44	DCLY	4140274589	
45	Rohan Yadav	9026059219	
46	आकाश		8391510
47	मालवी यादव	=	मालवी यादव
48	सुमित	8938457	सुमित
49	गुरुराम प्रदीप प्रधान 9624 3388	9839777 510	गुरुराम प्रदीप
50	दुर्गा माता त्रिवारी	8604387219	दुर्गा माता
51	P.N. Pandey	7317515023	
52	Manish Kedia	9794092000	Manish
53	Aditya Shah	7786911526	Ah
54	Kudagra Koushik	8299166884	Kudagra
55	Ankur Singh	7880962322	Ankur
56	Diwaker Tripathi	7905036671	
57-	Maheshwar	8887830172	महेश्वर



उ०प्र० प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, टी०सी०-12वीं, विभूति खण्ड, गोमती नगर, लखनऊ

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना
दिनांक 14.9.2006 (यथासंशोधित) के अंतर्गत लोक सुनवाई हेतु आम सूचना

सर्व साधारण को सूचित किया जाता है कि मेसर्स फोरिवर डिस्टलरी प्रा०
लि०, प्लांट सं०-ए-यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील-
रुद्रपुर, जिला- देवरिया में प्रस्तावित 100 क०एल०डी० से 200 क०एल०डी०
उत्पादन क्षमता वृद्धि हेतु अनाज आधारित आसवनी का विस्तारीकरण के साथ
सह उर्जा प्लांट की क्षमता 4.5 मेगावाट से 9.0 मेगावाट के विस्तारीकरण हेतु
पर्यावरणीय क्लीयरेंस के लिए आवेदन किया गया है। राज्य बोर्ड द्वारा पर्यावरण
(संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.
9.2006 (यथासंशोधित) के प्राविधानों के अंतर्गत उक्त निर्माण हेतु पर्यावरणीय
स्वीकृति (Environmental Clearance) जारी करने से पूर्व लोक-सुनवाई
की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत 30
दिवस का नोटिस दिया जाना आवश्यक है। लोक सुनवाई पैनल की संरचना
पर्यावरणीय अधिसूचना संख्या एस० ओ० 1533 दिनांक 14.09.2006
(यथासंशोधित) के प्राविधानों के अनुसार होगी। परियोजना से सम्बन्धित संक्षिप्त
अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. जिलाधिकारी, देवरिया।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, देवरिया।
3. उ०प्र० प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, टी०सी०-12वीं, विभूति खण्ड,
गोमती नगर, लखनऊ।
4. क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, महादेव झारखण्डी आवास
विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर।
5. अपर मुख्य अधिकारी, जिला पंचायत, देवरिया।

अतः सर्व साधारण को इस जन-सूचना के माध्यम से सूचित किया
जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति सम्बन्धित प्रकरण की लोक
सुनवाई के लिए मुख्य राजस्व अधिकारी, देवरिया की अध्यक्षता में दिनांक
27.05.2024 को अपरान्ह 12:00 बजे से उद्योग परिसर पर लोक सुनवाई नियत
की गयी है। कोई भी व्यक्ति लोक सुनवाई में उपस्थित होकर पर्यावरणीय विषयक
कोई आपत्ति / सुझाव प्रस्तुत कर सकता है। इसके अलावा इस सम्बन्ध में यदि
कोई आपत्ति, सुझाव, टीका-टिप्पणी आदि है, तो लिखित रूप में भी उपरोक्त
कार्यालयों में किसी भी कार्यदिवस में प्रकाशन तिथि से 30 दिन के अन्दर तक
आपत्ति दाखिल कर सकता है।

संदर्भ संख्या : 119/एन.ओ.सी.-257/2024
दिनांक : 22.04.2024

क्षेत्रीय अधिकारी
गोरखपुर



उ.प्र. प्रदूषण नियंत्रण बोर्ड

पर्यावरण भवन, टी0सी0-12वीं, विभूति खण्ड, गोमती नगर, लखनऊ

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.9.2006
(यथासंशोधित) के अंतर्गत लोक सुनवाई हेतु आम सूचना

सर्वे साधारण को सूचित किया जाता है कि मेसर्स फॉरेवर डिस्टलरी प्रा0 लि0, प्लाट सं0-ए-यू0पी0सी0डा0 औद्योगिक क्षेत्र, उमरा बाजार, तहसील-रुद्रपुर, जिला देवरिया में प्रस्तावित 100 के0एल0डी0 से 200 के0एल0डी0 उत्पादन क्षमता वृद्धि हेतु अनाज आधारित आसवनी का विस्तारीकरण के साथ सह उर्जा प्लांट की क्षमता 4.5 मेगावाट से 9.0 मेगावाट के विस्तारीकरण हेतु पर्यावरणीय क्लीयरेंस के लिए आवेदन किया गया है। राज्य बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं0 एस0ओ0 1533 दिनांक 14.9.2006 (यथासंशोधित) के प्रावधानों के अंतर्गत उक्त निर्माण हेतु पर्यावरणीय स्वीकृति (Environmental Clearance) जारी करने से पूर्व लोक-सुनवाई की सूचना जारी किया जाता आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत 30 दिवस का नोटिस दिया जाना आवश्यक है। लोक सुनवाई पैनल की संरचना पर्यावरणीय अधिसूचना संख्या एस0 ओ0 1533 दिनांक 14.09.2006 (यथासंशोधित) के प्रावधानों के अनुसार होगी। परियोजना से सम्बन्धित सक्षम अभिलेख निम्नलिखित कार्यालयों में उपलब्ध है:-

1. जिलाधिकारी, देवरिया।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, देवरिया।
3. उ0प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, टी0सी0-12वीं, विभूति खण्ड, गोमती नगर, लखनऊ।
4. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, महादेव झारखण्डी आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर।
5. अपर मुख्य अधिकारी, जिला पंचायत, देवरिया।

अतः सर्वे साधारण को इस जन-सूचना के माध्यम से सूचित किया जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति सम्बन्धित प्रकरण की लोक सुनवाई के लिए मुख्य राजस्व अधिकारी, देवरिया की अध्यक्षता में दिनांक 27.05.2024 को अपराह्न 12.00 बजे से उद्योग परिसर पर लोक सुनवाई नियत की गयी है। कोई भी व्यक्ति लोक सुनवाई में उपस्थित होकर पर्यावरणीय विषयक कोई आपत्ति/सुझाव प्रस्तुत कर सकता है। इसके अलावा इस सम्बन्ध में यदि कोई आपत्ति, सुझाव, टीका-टिप्पणी आदि है, तो लिखित रूप में भी उपरोक्त कार्यालयों में किसी भी कार्यदिवस में प्रकाशन तिथि से 30 दिन के अन्दर तक आपत्ति दाखिल कर सकता है।

क्षेत्रीय अधिकारी

गोरखपुर

संदर्भ संख्या : 118/एन.ओ.सी.-257/2024 दिनांक : 22.04.2024



File No: 9124-8680
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment Authority (SEIAA),
 UTTAR PRADESH)

Annexure -XII



Date 21/09/2024



To,

Shri Manish Kedia
 M/s FOREVER DISTILLERY PRIVATE LIMITED
 Shop No.37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur, U.P., USRA BAZAAR, DEORIA,
 UTTAR PRADESH, 274001
 distilleryforever@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/IND2/481320/2024 dated 19/07/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B2504UP5409085N
(ii) File No.	9124-8680
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	5(g) Distilleries EXPANSION OF EXISTING DISTILLERY FROM 100 KLD (MOLASSES/ CANE JUICE SYRUP/GRAIN BASED) TO 200 KLD THROUGH ADDITION OF 100 KLD (GRAIN BASED) DISTILLERY PLANT ALONG WITH EXPANSION OF CO-GEN POWER PLANT FROM 4.5 MW TO 9.0 MW AT PLOT NO - A, UPSIDA INDUSTRIAL AREA, USRA BAZAAR, TEHSIL: RUDRAPUR, DISTRICT: DEORIA, UTTAR PRADESH BY M/S FOREVER
(vii) Name of Project	

(viii) Name of Company/Organization	DISTILLERY PRIVATE LIMITED, FOREVER DISTILLERY PRIVATE LIMITED
(ix) Location of Project (District, State)	DEORIA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-08-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-08-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 09-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC in its meeting dated 02-8-2024 hereby accords Environment Clearance for the instant proposal to Shri Manish Kedia under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.

Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Distilleries)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Three tier green belt shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation). 2. Performance test shall be conducted on all pollution control system every year and report shall be submitted to Regional office of the MoEF and CC. 3. Greening and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface. 4. Properly covered vehicles shall be used while transporting material and product. 5. Allergy test should also be included in health checkup of works. 6. Project proponent is advised to explore the possibility and getting the cement in container rather through the plastic bag. 7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP). 8. The project proponent shall comply with the CPCB charter/guidelines and time to time direction for the distillery unit.
1.2	<ol style="list-style-type: none"> 1. The plants shall be based on ZLD as proposed. Effluent will be treated through Condensate Polishing Unit. Raw stillage will be sent to decanter followed by MEE and dryer to produce DDGS. 2. The project proponent shall ensure compliance of CCR. 3. The project proponent shall submit plans for handling boiler ash in the compliance report. 4. The project proponent shall clearly specify the use of end product in the compliance report. 5. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

Standard EC Conditions for (Distilleries)

1. Specific Conditions

S. No	EC Conditions
1.1	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer to be done through pumps.
1.2	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.
1.4	EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
1.5	NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
1.6	Total fresh water requirement shall not exceed 985 m ³ /day and it will be met from River Krishna. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises.
1.7	The spent wash/other concentrates shall be incinerated.
1.8	CO ₂ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.
1.9	Occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
1.10	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
1.11	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
1.12	Process organic residue and spent carbon, if any, shall be sent to Cement other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
1.13	The company shall undertake waste minimization measures as below: -

S. No	EC Conditions
	<ul style="list-style-type: none"> a. Metering and control of quantities of active ingredients to minimize waste. b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. c. Use of automated filling to minimize spillage. d. Use of Close Feed system into batch reactors. e. Venting equipment through vapour recovery system. f. Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation.
1.14	<p>The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.</p>
1.15	<p>As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent, as committed, shall provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.</p>
1.16	<p>There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.</p>
1.17	<p>Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.</p>
1.18	<p>Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p>
1.19	<p>A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</p>
1.20	<p>PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

2. General Conditions

S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
2.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
2.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language

S. No	EC Conditions
	of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
2.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
2.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3. NbwI Conditions

S. No	EC Conditions
3.1	The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of environmental clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merit and decision taken. PP shall also strictly follow the conditions mentioned in existing NBWL clearance.
3.2	The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s ETRC Consultants Private Limited to SEAC on 07-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.
2. Environmental clearance for the existing project was issued by SEIAA, U.P. vide letter no. 38/Parya/SEIAA/5948/2020, dated 31/05/2021.
3. Certified compliance report issued from IRO, MoEF&CC, Lucknow vide its letter no. VII/Env/SCL-UP/2017/170, dated 19/07/2024 regarding the environmental clearance conditions stipulated in EC letter.
4. Standard terms of reference in the matter were issued through online Parivesh Portal on 19/01/2024.
5. Public hearing organized on 27/05/2024. Final EIA report submitted by the project proponent on 19/07/2024.
6. Project details:

Particulars	Details		
Brief description about the project	Proposed expansion of existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW		
Plot area	Existing	Proposed Expansion	After Expansion
	10.60 Hectares (26.19 acres)	Not required	10.60 Hectares (26.19 acres) (No Change)
% of greenbelt provided	33% of total land area is being developed as green belt (3.5 Hectare)	No Change	Industry will densify the greenbelt in existing plant premises.
Land use change required	Existing Land use of proposed site is industrial, as the land is already under the possession of M/s Forever Distillery Private Limited.		
Estimated project cost	Rs 17212.36 Lakhs	Rs. 10002.19 Lakhs	Rs 27214.55 Lakhs
EMP Cost	-	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.)	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.) Recurring cost/annum – Rs. 4.5 Crores /annum
CER Cost	NA	Rs 200.64 Lakhs	Rs 200.64 Lakhs
Manpower	130 Persons (Permanent – 50 Nos,	-	180 Persons (Skilled – 95 Nos,

	Temporary – 80 Nos)		Semi-Skilled – 45 Nos, Contractual-40)
Fresh Water consumption/day	Distillery : 980 KLD (@ 9.8 KL/KL of Product) Domestic – 20 KLD Total : 1000 KLD (@ 10.0KL/KL of Product)	Distillery : 490 KLD (@ 4.9 KL/KL of products) Domestic – 10 KLD Total : 500 KLD (@ 5 KL/KL of Product)	Distillery : 1470 KLD (@ 7.35 KL/KL of Product) Domestic – 30 KLD Total : 1500 KLD (@ 7.5 KL/KL of Product)
Source of water	Ground water.		
Permission from UPGWD or any other agency	NOC for water abstraction approx 1300 KLD (DEOR1220NIN0001, DEO1220NIN0002) has been obtained from Uttar Pradesh Ground Water Department which is valid till December 2025.		
Power consumption	2124 KW Source: Existing Co-Generation Power – 4.5 MW in Distillery Unit	2124 KW Source: Proposed Co-Generation Power – 4.5 MW in Distillery Unit	4248 KW Source: Co-Generation Power – 9.0 MW in Distillery Unit
Kind of fuel used	Slop +Bagasse/Other Biomass	Bagasse/Other Biomass	Slop +Bagasse/Other Biomass
Quantity of fuel used	(Mode - 1) Slop: 265 TPD. Bagasse / Other Biomass: 113 TPD. (Mode - 2) Bagasse / Other Biomass: 378 TPD	Bagasse / Other Biomass: 360 TPD	Slop: 265 TPD Bagasse / Other Biomass: 113 TPD Or Only Bagasse: 780 TPD
Source of Fuel	From adjacent sugar / rice mills and from local supplier through Truck.		
	Existing	Proposed Expansion	After Expansion
Waste water generated/day	Spent Wash : 750 KLD Other Effluent : 1024 KLD (Molasses / Cane Juice Syrup based) OR Spent Wash : 680 KLD Other Effluent : 671 KLD (Grain based)	Spent Wash : 680 KLD Other Effluent : 671 KLD	Spent Wash : 1240 KLD Other Effluent : 1257 KLD
Mode of discharge	Zero Liquid Discharge		
Number of Operation days	350 Days / Annum		
Spent Wash Treatment Scheme	Spent wash treatment scheme : During Molasses / Cane Juice Syrup based operation at 100 KLD: Spent wash generated from the analyser column during the operation, will be concentrated in Multi – Effect Evaporator (MEE). Concentrated Spent Wash is being/will be incinerated as fuel in incineration boiler along with auxiliary fuel like bagasse/Other biomass. During Grain based operation (100 KLD or 200 KLD) : Spent Wash (Slops) generation from Distillation, Upon separation of suspended solids in Decanter Centrifuge, Thin Slops are recycled to process / fermentation section and rest spent wash concentrated in multi-effect evaporators to		

	<p>form a Thick (Protein) Syrup, which is mixed with the Wet Cake DWG separated earlier from Decanters.</p> <p>This interim product called DWGS has 30 - 32% w/w Solids is subject to drying in a rotating steam tube bundle dryer to deliver a value-added by-product - DDGS - Distillers Dried Grains with solubles and which has min. 90% Solids and max. 10% moisture. This DDGS sells as Cattle Feed / Poultry Feed / Fish Feed based on its Protein Content.</p>			
Other Effluent Treatment Scheme	<p>Existing System : Other effluent like Lees, MEE Condensate, Floor washing, CIP, Blowdown of CT & Boiler, DM reject etc is being treated in CPU which comprises of anaerobic, aerobic, UV, UF and RO system which supports and leverages recycle of water up to maximum extent.</p> <p>After expansion, CPU capacity is adequate for treatment of other effluent after expansion also. CPU capacity will be expanded upto 1400 KLD.</p>			
Sources of Air + Noise pollution	<table border="1"> <tr> <td> <p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p> </td> <td> <p>Air:</p> <p>Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p> </td> <td> <p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</p> </td> </tr> </table>	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</p>
<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</p>		

7. Raw material details:

Sr. No.	Particular	Existing Quantity (TPD)	Additional (TPD)	Total Quantity after Expansion (TPD)	Storage Facility	Source & mode of transportation
Mode - 1: Molasses / Cane Juice Syrup based						
1.	Molasses	446 MT/Day	-	446 MT/Day	Molasses Storage tank	Nearby sugar mill. Tanker will be used for molasses transport.
or						
2	Cane Juice Syrup	1200 TPD	-	1200 TPD	Cane Juice Syrup Tanks	Nearby sugar mills.
or						
Mode - 2: Grain Based						
3.	Grain	220 MT/Day	220 MT/Day	440 MT/Day	30 Days Covered Shed	Nearby market and truck will be used for transportation.
or						
Other Chemicals						
4.	Sulphuric Acid	65 kg/day	65 kg/day	130 kg/day	Stores/flakes in bags	Near By markets by road.

Sodium Hydroxide (Caustic)	10 kg/day	10 kg/day	20 kg/day	In Stores
Enzymes	8 kg/day	8 kg/day	16 kg/day	In Stores
NH ₂ -CO-NH ₃ (Nutrient: 46% N ₂)	15 kg/day	15 kg/day	30 kg/day	In Stores
Antifoam Agent	125 kg/day	100 kg/day	225 kg/day	In Stores

8. Land use details:

Sr. No.	LU/LC Class	Area in (Sq.km)	Area in (Hectares)	% Area
1	Crop land	261.520	26152	83.287
2	Deciduous	0.191	19.1	0.061
3	Fallow	0.982	98.2	0.313
4	Inland wetland	2.511	251.1	0.800
5	Mining	2.181	218.1	0.695
6	Plantation	1.842	184.2	0.587
7	River / Stream / Canals	3.580	358	1.140
8	Rural	28.038	2803.8	8.929
9	Scrub land	0.079	7.9	0.025
10	Urban	12.103	1210.3	3.855
11	Water bodies	0.973	97.3	0.310
Total Area		314.00	31400.0	100

9. Water Requirement details:

Particular	Existing 100 KLD (Molasses/ Cane Juice Syrup based)	Expansion - 100 KLD (Grain based)	After Proposed Expansion at 200 KLD
Distillery	980 KLD	490 KLD	1470 KLD
Domestic	20 KLD	10 KLD	30 KLD
Total	1000 KLD (@ 10.0 KL/KL of products)	500 KLD (@ 5.0 KL/KL of products)	1500 KLD (@ 7.5 KL/KL of products)

Source: Ground water.

10. Waste generation:

• Domestic solid waste:

Category	Type of Waste	Colour of Bins	Disposal Method	Total Waste (Kg/day)
Bio Degradable	Organic Waste	Green	Organic waste converter within the project site	16.2
Non-Biodegradable	Recyclable Waste	White	Authorized Recycler	5.4
Non-Biodegradable	Inert Waste	Black	Nearby Landfill Site	5.4
Total				27 Kg/day

• Industrial waste:

Sr No	Waste	Existing (Molasses/ Cane Juice Syrup/Grain)	After expansion (Molasses/ Cane Juice Syrup/Grain)	Uses / Disposal

		Based) at 100 KLD	Based) at 200 KLD	
1	Total Ash	50.5 MT/Day	56.75 MT/Day	Due to high potash content, will be used as manure.
2	Yeast Sludge	10.0 MT/Day	11.5 MT/Day	Will be mixed with press mud of Sugar mill and sold to the farmer.
3	Condensate polishing unit sludge	1.5 KLD	2.0 KLD	Will be mixed with press mud of Sugar mill and sold to the farmer.
4	Cattle Feed DDGS	Nil	88 MT/Day	Will be sold as cattle feed.

- Hazardous waste:

Hazardous waste		
Name of Hazardous Waste	Quantity (KL/Annum)	Uses / Disposal
Used Oil and Grease	1.2	Will be provided to TSDF for further disposal.

11. Action plan as per Ministry's O.M. dated 30/09/2020:

S.No	Description	Amount (Rupees in Lakhs)
1	Workers will be subjected to primary health check-up before they are employed to ascertain their health conditions. Thereafter, Regular Medical check-up & First Aid facility will be organized for workers to evaluate the adverse impact if any on these persons due to proposed activity. Occupational health surveillance programme shall be done six monthly. A safety officer / environmental officer shall be recruited.	35
2	Workers will be provided with masks, gloves, goggles & ear muffs will be provided.	5.0
3	Covered transportation of vehicles.	10.0
4	Other	5.0
	Total	Rs. 55.0

12. The project proposal falls under category-5(g) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Deoria.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

Digitally Signed by : Member Secretary UP
Member Secretary, SEIAA

(Sanjeev Kumar Singh)

Date: 24/09/2024
Member Secretary, SEIAA

3/21/26, 5:09 PM

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GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING
 WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
 GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044993

VALID FROM 21/06/2021 TO 20/06/2026

Name of the Applicant	Manish Kedia		
Address of the Applicant:	37 - 38, 1st Floor, Plot No - 623/234,		
Company Name:	Forever Distillery Private Limited	Company Address	Plot No. - 623/624, Gulharia Gorakhpur, UP
Serial No. of Application Form	DEOR1220NIN0001	Date of Submission	08/12/2020
Specimen Signature of the User:			
Location particulars:			
District	Deoria	Block	RUDRAPUR
Plot No.	Plot No A, UPSIDA Industrial Area		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m ³ /hr.)	100.00	Date of Energization (In Case of Electric Pump)	31/12/2020
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	36.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	50.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	365000.00	Recharge Required:	0.00

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018748

VALID FROM 21/06/2021 TO 20/06/2026

Name of the Applicant	Manish Kedia		
Address of the Applicant:	37 - 38, 1st Floor, Plot No - 623/234,		
Company Name:	Forever Distillery Private Limited	Company Address	Plot No. - 623/624, Gulharia Gorakhpur, UP
Serial No. of Application Form	DEOR1220NIN0002	Date of Submission	08/12/2020
Specimen Signature of the User:			
Location particulars:			
District	Deoria	Block	RUDRAPUR
Plot No.	Plot No A, UPSIDA Industrial Area		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m³/hr.)	100.00	Date of Energization (In Case of Electric Pump)	31/12/2020
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	36.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	50.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	100.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	365000.00	Recharge Required:	0.00

प्रारूप-छ (संलग्नक-6) अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

यूआईडी संख्या: UPFS/2025/179976/DER/DEORIA/1656/CF0

दिनांक: 17-02-2026

प्रमाणित किया जाता है कि मेसर्स **EXISTING IFML BOTTILG PLANT OF FOREVER DISTILLERY PVT. LTD** (भवन/प्रतिष्ठान का नाम)पता **PLOT NO-A,INDUSTRIAL AREA USRA BAZAR,,DEORIA** तहसील - **RUDRAPUR**, प्लाट एरिया **106207.00 sq.mt**, कुल कवर्ड एरिया **2112.00** (वर्ग मीटर), ब्लाकों की संख्या - **1** जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
IFML BLOCK	1	0	10.00 mt.

है। भवन का अधिभोग मेसर्स **EXISTING IFML BOTTILG PLANT OF FOREVER DISTILLERY PVT. LTD** द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण द्वारा दिनांक **21-02-2026** को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री **KUSHAGRA KAUSHIK** के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्रगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत वैधता तिथि **23-02-2026** से **22-02-2029** तक **3** वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स **EXISTING IFML BOTTILG PLANT OF FOREVER DISTILLERY PVT. LTD** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स **EXISTING IFML BOTTILG PLANT OF FOREVER DISTILLERY PVT. LTD** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : FSSO DEORIA की संस्तुति तथा संयुक्त निरीक्षण आख्या में अपलोड प्रपत्र के अनुसार निम्न उपबन्धों के अधीन निर्गत है।

- 1-एल्कोहल रेजीसेन्ट फोम 1000ली0 रखना अनिवार्य होगा तथा 01 वर्ष में न्यूनतम 02-बार फायर आडिट तथा विद्युत् ऑडिट कराकर प्रमाण-पत्र इस विभाग को प्रेषित करें।
- 2-फैक्ट्री में स्थापित समस्त अग्निशमन व्यवस्थाओं को सदैव कार्यशील दशा में बनाये रखना एवं एन0बी0सी0 मानकों का पालन किया जाना सम्बन्धित प्रबन्धक/व्यवस्थापक/स्वामी का उत्तदायित्व होगा।
- 3-फैक्ट्री में NFSC नागपुर अथवा समकक्ष संस्थान से प्रशिक्षित फायर आफिसर रखा जाये।
- 4-यू0पी0 फैक्ट्री नियमावली 1950 नियम-61 के सुरक्षा निर्देशों का अनुपालन करते हुए रिकार्ड रखें।
- 5-अतिरिक्त निर्माण/ अधिभोग हेतु विभागीय स्वीकृति ली जाये।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)
(मुख्य अग्निशमन अधिकारी)



Digitally Signed By
(Arun Kumar)

[63F826DE50AA10615D7E0C8F7CC174FE0F456B9D]

23-02-2026

निर्गत किये जाने का दिनांक : 23-02-2026
स्थान : DEORIA



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 31958603

Ref. No : 28231/UPPCB/Gorakhpur(UPPCBRO)/HWM/DEORIA/2025

Dated :04/08/2025

To,

M/s Forever Distillery Private Limited Distillery Division
Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) -
274001
Tehsil :Barhaj
District :DEORIA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 28231 and 04/08/2025 .
2. Reference of application (No. and date) 31958603 and 11/06/2025 .
3. Mr MANISH KEDIA of M/s Forever Distillery Private Limited Distillery Division is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1 (Used or Spent Oil)	Through TSDF	1.5 KI/Annum
2	Cat-33.1 (Empty barrels/containers/liners contaminated with hazardous chemicals/wastes)	Through TSDF	1.0 MT/Annum
3	Cat-5.2 (Waste/Residues Containing Oil)	Through TSDF	0.5 MT/Annum

1. The authorization shall be valid for a period of 31/12/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .



**Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
(Regulation 389)**

From:
Assistant Director of Boilers,
U.P. Kanpur

To,
The Boiler Owner

Registry No: UP-8863

**M/s Forever Distillery Pvt. Ltd.
UPSIDC Ind. Area Usra Bazar,
Deoria**

Date : 26-06-2025

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 59.5* Kg/cm² from 26-06-2025 to 24-06-2026.

* W.P. limited to 47.0 Kg/cm² due to MSL.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.
2. Deposit balance inspection fee, if any.

SUSHIL KUMAR
RAJPOOT
Asst. Director of Boilers, U.P.
Kanpur
(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

Tata AIG General Insurance Company Ltd.


PUBLIC LIABILITY INDUSTRIAL INSURANCE

Agent/Broker Producer Name: - SALASAR SERVICES (INSURANCE BROKERS) PVT. LTD.

Agent/Broker License Code: - 143

Agent/Broker Contact No: - 9839932216

SCHEDULE TO THE POLICY No. 2290200947

Insured Name:	FOREVER DISTILLERY PRIVATE LIMITED	
Insured: Address:	First Floor, SHOP NO. 37,38, Plot No 623/624, Gulhariya, Gorakhpur, Gorakhpur, Uttar Pradesh, 273013	
GST No:	09AAECF0173C1Z1	
Description of Risk:	Distillery	
Insured Premises:	1) Factory - Plot No. A, Industrial Area, U.P.S.I.D.C, Usra Bazar, Deoria, Uttar Pradesh, 274001 2) Godown – Deoria Road, Khorabar Jangal, Ramgarh URF Chawri, Gorakhpur - 273202	
TERRITORIAL LIMITS:	India	
Policy Period:	08-05-2025 to 07-05-2026	
LIMIT OF INDEMNITY:	Any One Accident	INR 50,000,000
	Aggregate during the policy period	INR 50,000,000
- RETROACTIVE DATE:	08/05/2024	
	Subject to:	
	i) Lower of applicable Limits and	
	ii) Narrower of applicable coverage	
	iii) Evidence of Expiring cover through until retroactive date	
COMPULSORY EXCESS:	INR 50,000 each and every claim	
VOLUNTARY EXCESS:	NA	

Page 1 of 38

TATA AIG General Insurance Company Limited

Regd. Office: 15th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013, Maharashtra, India.

IRDA Registration No. I08

UIN no. IRDANI08CP0059V01201819, CIN no. U85110MH2000PLC128425, Pan No.AABCT3518Q

TEL +91-22-66699696 FAX +91-22-66546464

For more information call the Tata AIG Helpline 1800-266-7780

www.tataaig.com



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

पाँचवा तल, ए-ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स, सेमिनरी हिल्स

नागपुर- 440006

5th Floor, A-Block, CGO Complex, Seminary Hills,

Nagpur - 440006

Annexure - XVIII

E-mail : explosives@explosives.gov.in

Phone/Fax No : 0712 -2510248, Fax-2510577

संख्या /No. : P/HQ/UP/15/5128 (P486568)

दिनांक /Dated : 02/09/2022

सेवा में /To,

M/s. FOREVER DISTILLERY PRIVATE LIMITED,
SHOP NO. 37,38,FIRST FLOOR, PLOT NO.623/624,,
GULHARIYA, GORAKHPUR,,
Rudrapur,
Taluka: Rudrapur,
District: DEORIA,
State: Uttar Pradesh
PIN: 274001

विषय /Sub : Plot No, SY. NO.A, UPSIDC INDL AREA,, USARA BAZAR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001 में पेट्रोलियम वर्ग A का अधिष्ठापन -अनुज्ञप्ति जारी करने के बारे में।

Petroleum Class A Installation at Plot No, SY. NO.A, UPSIDC INDL AREA,, USARA BAZAR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001 Grant of License regarding.

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक OIN1147110 दिनांक 28/08/2022 का अवलोकन करें।

Please refer to your letter No. OIN1147110 dated 28/08/2022

विषयान्तर्गत अधिष्ठापन में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XV में स्वीकृत, दिनांक 31/12/2026 तक वैध अनुज्ञप्ति संख्या P/HQ/UP/15/5128 (P486568) दिनांक 02/09/2022 भेजी जा रही है।

Licence No. P/HQ/UP/15/5128 (P486568) dated 02/09/2022 granted in Form XV under the Petroleum Rules, 2002 and valid till 31/12/2026 for the storage of the following kinds and quantities of Petroleum at the subject installation is forwarded herewith.

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	1702.00 KL
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	1702.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें और अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व **Dy. Chief Controller of Explosives, Allahabad** को प्रेषित करें।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Dy. Chief Controller of Explosives, Allahabad**, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((एस. डी. मिश्रा)
(Shivchandra D. Mishra)
विस्फोटक नियंत्रक
Controller of Explosives
कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives
नागपुर/Nagpur

Copy forwarded to :-

1. The District Magistrate, DEORIA(Uttar Pradesh) with reference to his NOC No 430/GI.AA.A/FOR.AA/AASWANI/NOC/2022-232 DEORIA Dated 25/08/2022
2. Jt. Chief Controller of Explosives, AGRA. A Copy of the licence along with approved plan is enclosed.
3. The Dy. Chief Controller of Explosives, Allahabad (U.P.). A Copy of the licence along with approved plan is enclosed.

For Chief Controller of Explosives
Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require signature.

प्ररूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.) : **P/HQ/UP/15/5128(P486568)**

फीस रूपए (Fee Rs.) **50000/-** per year

M/s. FOREVER DISTILLERY PRIVATE LIMITED, SHOP NO. 37,38,FIRST FLOOR, PLOT NO.623/624,, GULHARIYA, GORAKHPUR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम **1702.00 KL** आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या **P/HQ/UP/15/5128(P486568)** तारीख **02/09/2022** जो कि इससे उपाबद्ध हैं, में दिखाए गए स्थान पर भण्डारकरण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to **M/s. FOREVER DISTILLERY PRIVATE LIMITED, SHOP NO. 37,38,FIRST FLOOR, PLOT NO.623/624,, GULHARIYA, GORAKHPUR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001** valid only for the importation and storage of **1702.00 KL** Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No **P/HQ/UP/15/5128(P486568)** dated **02/09/2022** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December **2026** तक प्रवृत्त रहेगी।

The Licence shall remain in force till the 31st day of December **2026**

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	1702.00 KL
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	1702.00 KL

September 2, 2022

For Chief Controller of Explosives
HQ, Nagpur

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टां संलग्न अनुमोदित नक्शों में दिखाई गई हैं **Plot No: SY. NO.A, UPSIDC INDL AREA,, USARA BAZAR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001** स्थान पर अवस्थित है तथा उसमें निम्नलिखित **5 Above Ground tank(s) for CLASS A** सम्मिलित हैं।

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at **Plot No: SY. NO.A, UPSIDC INDL AREA,, USARA BAZAR,, Rudrapur, Taluka: Rudrapur, District: DEORIA, State: Uttar Pradesh, PIN: 274001** and consists of **5 Above Ground tank(s) for CLASS A** together with connected facilities.

Note:-This is system generated document does not require signature.

अनुज्ञप्ति संख्या-(Licence No.) P/HQ/UP/15/5128 (P486568)

नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

<p>पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या नवीकरण की तारीख उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी </p>	<p>Date of Renewal</p>	<p>Date of Expiry of license</p>	<p>समाप्ति की तारीख अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority.</p>
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This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चात्तवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा |

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require signature.



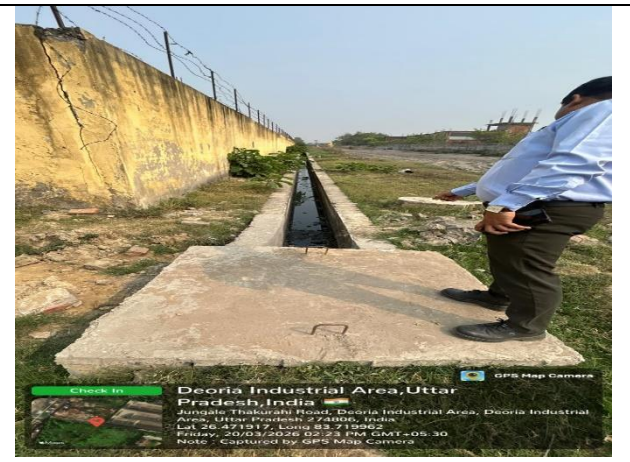
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Deoria Industrial Area, Rudrapur, Deoria, Uttar Pradesh 274806, India
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Note: Captured by GPS Map Camera



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Friday, 20/03/2026 02:35 PM GMT+05:30
Note: Captured by GPS Map Camera



Check In Deoria Industrial Area, Uttar Pradesh, India
Deoria Rudrapur Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274806, India
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Friday, 20/03/2026 02:35 PM GMT+05:30
Note: Captured by GPS Map Camera



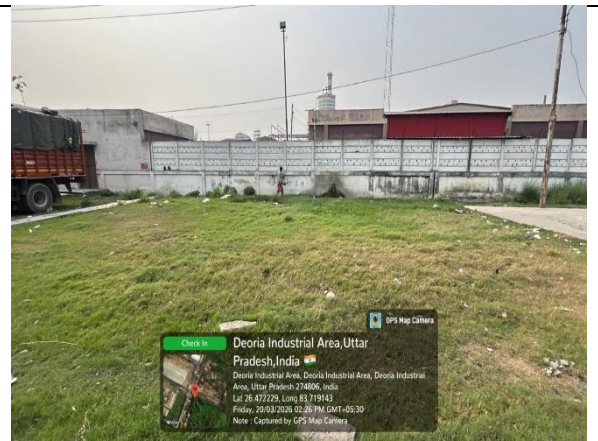
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Note: Captured by GPS Map Camera



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Note: Captured by GPS Map Camera

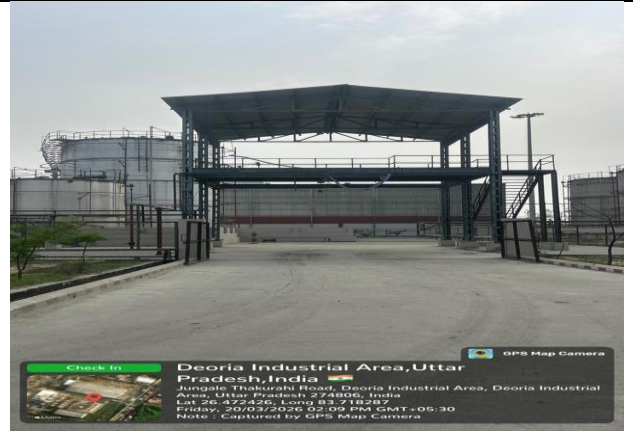


Check In Deoria, Uttar Pradesh, India
Deoria Industrial Area, Rudrapur, Deoria, Uttar Pradesh 274806, India
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Note: Captured by GPS Map Camera





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Junglee Thakurahi Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274006, India
Lat 26.472459, Long 83.718269
Friday, 20/03/2026 01:17 PM GMT+05:30
Note : Captured by GPS Map Camera



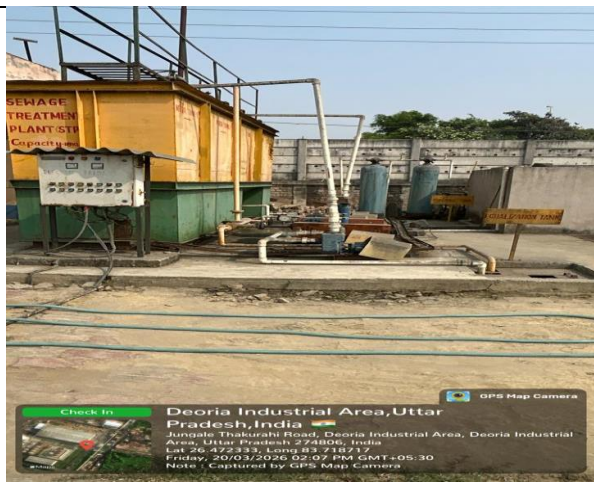
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Friday, 20/03/2026 02:09 PM GMT+05:30
Note : Captured by GPS Map Camera



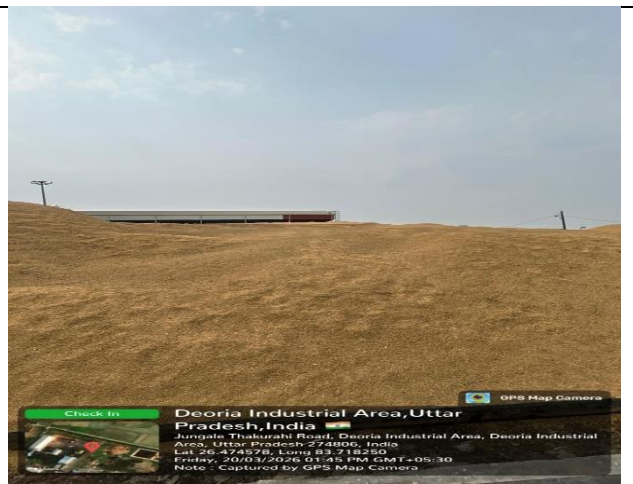
Check In Deoria Industrial Area,Uttar Pradesh,India
Junglee Thakurahi Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274006, India
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Friday, 20/03/2026 02:09 PM GMT+05:30
Note : Captured by GPS Map Camera



Check In Deoria Industrial Area,Uttar Pradesh,India
Junglee Thakurahi Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274006, India
Lat 26.472459, Long 83.718269
Friday, 20/03/2026 02:09 PM GMT+05:30
Note : Captured by GPS Map Camera



Check In Deoria Industrial Area,Uttar Pradesh,India
Junglee Thakurahi Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274006, India
Lat 26.472459, Long 83.718269
Friday, 20/03/2026 02:09 PM GMT+05:30
Note : Captured by GPS Map Camera



Check In Deoria Industrial Area,Uttar Pradesh,India
Junglee Thakurahi Road, Deoria Industrial Area, Deoria Industrial Area, Uttar Pradesh 274006, India
Lat 26.472459, Long 83.718269
Friday, 20/03/2026 01:05 PM GMT+05:30
Note : Captured by GPS Map Camera

